

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHORN ZONE CHENNAI.**

Appeal No. 40 of 2022 (SZ).

In the matter of:

Kulal Munindar Narender Goud

.....Appellant(S)

VERSES

The Union of India and Ors

..... Respondent(S)

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**M.E.Saraswathy, Advocate
MoEF&CC.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

APPEAL No. 40 OF 2022(SZ)

IN THE MATTER OF: -

Kulal Munindar Narendar Goud,
Telangana and ors.

.....Appellant (s)

VERSUS

Union of India
Rep by its Secretary,
MoEF& CC, New Delhi and Ors.

..... Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE**

MOST RESPECTFULLY SHOWETH: -

I Tarun kumar Kathula working as Director/Scientist 'F' in Integrated Regional Office, Ministry of Environment, Forest & Climate Change, at Hyderabad the deponent hereby solemnly affirms and state on oath as under: -

1. That I am duly authorized and competent to swear the present reply affidavit on behalf of Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEF&CC).
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.

4. That Hon'ble NGT vide order dt. 14-10-2022 had sought certain clarifications from the Ministry:-

" i. The MoEF&CC who issued the Environmental Clearance has to clarify as to whether the Environmental Clearance can be granted when the appropriate approvals from the other authorities at the state level are not obtained by the project proponent which is very essential for the project to take-off.

ii. Whenever the project involves state level and permission of MoEF&CC, they are expected to work in tandem with absolute coordination. When the Environmental Clearance is given to the project proponent subject to obtaining the approvals from the

appropriate State Government authorities, there will not be a follow up when the project proponent causes an environmental impact.

iii. Therefore, we expect the MoEF&CC to be more cautious and verify the required approvals from the state level authorities before they issue the Environmental Clearance.

iv. Let the MoEF&CC clarify in their reply as to how such kinds of Environmental Clearances are granted to any project proponent "subject to condition". Let it also explain whether any time frame is given for the project proponent to get the approvals from the state level authorities and submitted to them or whether the Environmental Clearance granted is automatically invalidated for want of such certificates. "

5. In this regard, it is respectfully submitted that as per para 8 (v) of EIA Notification 2006, Clearance from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of project or activities, or screening, or scoping or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for any reasons.

6. That the EC dated 3.01.2022 has been granted to M/s Jurala Organics and Agro Industries LLP for setting up of grain-based distilleries under category B2 as per notification no. SO 2339 (E) dated 16.06.2021. The said Notification dated 16.06.2021 prescribes that special provision in the EIA Notification, 2006-(Schedule 5 (ga), Category B2) is made, wherein for all applications made for Grain based distilleries with Zero Liquid Discharge producing ethanol; solely to be used for Ethanol Blended Petrol Programme of the Government of India shall be considered under B2 Category and appraised at Central Level by Expert Appraisal Committee (EAC) with condition that the project proponent shall file a notarized affidavit that ethanol produced from proposed project shall be used completely for EBP Programme, for which Standard ToR and Public Hearing is not applicable. A true copy of the notification no. SO 2339 (E) dated 16.06.2021 is at **Annexure-R/1**.

7. It is humbly submitted that the MoEF&CC vide OM dated 23.05.2019 (**Annexure-R/2**) has issued guidelines for the projects intends to use the ground water at the time of issue of the Environmental clearance, in which it is suggested to stipulate the following conditions:

"NOC from the Central Ground Water Authority (CGWA)/ Concerned Local authority, as the case may be, shall be obtained before start of the construction of plant and drawing of the ground water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission."

8. That, on similar lines of para 7 above, the Expert Appraisal Committee (Industry -2) in its meeting held on 13-14 December, 2021 has recommended the following specific condition to be stipulated while granting the environmental clearance with regard to use of surface water for meeting the water requirement for the proposed distillery:

“ Total Fresh water requirement shall not exceed 2400 KLD (@4.0 KL/KL) and will be met from Koilasagar lift Irrigation Scheme. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharge shall be permitted within the premises. Industry shall construct a storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.”

9. It is also submitted that as the instant proposal is a distillery project, which is generally water polluting in nature that may contaminate ground water during recharge, as an additional safeguard the committee recommended not to allow ground water recharge within the factory premises. However, in place of ground water recharge, it has been recommended that Industry shall construct a rain water storage pond of 60 days capacity to meet the fresh water requirement.

10. It is further submitted that as per the provisions of para 10(i)(b) and para (ii) EIA Notification, 2006 consists a specific mechanism for Post Environmental Clearance Monitoring:

“ 10(i)(b) In respect of Category ‘B’ projects, irrespective of its clearance by MoEF/SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.”

“ Para 10 (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.”

11. It is also submitted that the Part B: General Condition No. (vii) of EC has provision that:

“ The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by email) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.”

As per the above provision, the Project Proponent has to submit 6 monthly compliance report to the Ministry. The ministry shall examine such reports and if it is noticed that the Project Proponent is not abiding the EC conditions, the Ministry will take appropriate action.

12. It is pertinent to submit here that the Integrated Regional Office of the MoEF&CC, Hyderabad has also made a site visit on 29.06.2022 to the project area where it was reported that project proponent has sought water allocation from Koilasagar lift irrigation scheme from Telangana Irrigation Department without impacting the irrigation water requirements of agriculture. The officials from irrigation department has also visited the project site and approvals for obtaining water from Koilasagar are in the final stage. Further, Project Proponent has also informed that the engineering works have been initiated for the purpose of storage of fresh water, rainwater storage and storm water storage as mentioned in the

Environmental Management Plan report, in the north side and south side of project. A true copy of the aforesaid report is placed at **Annexure-R/3**.

13. It is humbly submitted that the appellant has filed the present appeal after a period of 90 days without any reasonable or bonafide ground for delay. The appellant has challenged the Environmental Clearance dated 03.01.2022. It is a well settled principle of law that where a case has been presented in the court beyond limitation, the applicant has to explain the court as to what was the "sufficient cause" which means an adequate and enough reason which prevented him to approach the court within limitation. In case there is no sufficient cause to prevent a litigant from approaching the court on time, condoning the delay without any justification, would result in grave injustice to the other parties.

14. It is submitted that the relevant provisions relating to delay provided under Section 16 of the National Green Tribunal Act, 2010 reads as under:

16. "Any person aggrieved by,--

- (a) an order or decision, made, on or after the commencement of the National Green Tribunal Act, 2010, by the appellate authority under section 28 of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974);
- (b) an order passed, on or after the commencement of the National Green Tribunal Act, 2010, by the State Government under section 29 of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974);
- (c) directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33A of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974);
- (d) an order or decision made, on or after the commencement of the National Green Tribunal Act, 2010, by the appellate authority under section 13 of the Water (Prevention and Control of Pollution) Cess Act, 1977(36 of 1977);
- (e) an order or decision made, on or after the commencement of the National Green Tribunal Act, 2010, by the State Government or other authority under section 2 of the Forest (Conservation) Act, 1980(69 of 1980);
- (f) an order or decision, made, on or after the commencement of the National Green Tribunal Act, 2010, by the Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981);
- (g) any direction issued, on or after the commencement of the National Green Tribunal Act, 2010, under section 5 of the Environment (Protection) Act, 1986(29 of 1986);
- (h) an order made, on or after the commencement of the National Green Tribunal Act, 2010, granting environmental clearance in the area in which any industries, operations or processes or class of industries, operations and processes shall not be carried out or shall be carried out subject to certain safeguards under the Environment (Protection) Act, 1986(29 of 1986);
- (i) an order made, on or after the commencement of the National Green Tribunal Act, 2010, refusing to grant environmental clearance for carrying out any activity or operation or process under the Environment (Protection) Act, 1986(29 of 1986);
- (j) any determination of benefit sharing or order made, on or after the commencement of the National Green Tribunal Act, 2010, by the National Biodiversity Authority or a State Biodiversity Board under the provisions of

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the Biological Diversity Act, 2002(18 of 2003), may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal:

Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period."

15. In view of the above submissions, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the appeal in the interest of justice.



DEPONENT

VERIFICATION

Tarun Kathula
 Director/Scientist 'F' (C)
 Integrated Regional Office,
 Ministry of Environment Forest and Climate Change
 Aranya Bhavan, Hyderabad, Telangana-500 004.

Verified at Hyderabad on 16th this day of December, 2022 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.



DEPONENT

Tarun Kathula
 Director/Scientist 'F' (C)
 Integrated Regional Office,
 Ministry of Environment Forest and Climate Change
 Aranya Bhavan, Hyderabad, Telangana-500 004.



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

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पर्यावरण वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 जून, 2021

का.आ. 2339(अ).—केन्द्रीय सरकार ने पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम 3 के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन जारी की गई भारत सरकार के तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्याक का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना कहा गया है) द्वारा निदेश दिया था कि इसके प्रकाशन की तारीख से ही ईआईए अधिसूचना की अनुसूची में सूचीबद्ध नई परियोजनाओं या कार्यकलापों या मौजूदा परियोजनाओं या कार्यकलापों के विस्तार या आधुनिकीकरण जिससे प्रक्रिया या प्रौद्योगिकी और/ या उत्पाद मिश्रण में परिवर्तन के साथ क्षमता परिवर्धन हो जाता है, का भारत के किसी भाग में प्रारंभ केन्द्रीय सरकार से पूर्व पर्यावरणीय स्वीकृति प्राप्त करने के पश्चात् या यथास्थिति, उक्त अधिनियम की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा, उसमें विहित प्रक्रिया के अनुसरण में ही किया जाएगा।

और एथनॉल मिश्रित पेट्रोल कार्यक्रम के प्रयोजन से एथनॉल के उत्पादन के लिए आशयित चीनी विनिर्माण या आसवनी इकाइयों के विस्तार के लिए अधिसूचना संख्याक का. आ. 345 (अ), तारीख 17 जनवरी, 2019 और अधिसूचना संख्याक का.आ. 750 (अ), तारीख 17 फरवरी, 2020 के द्वारा विशेष वितरण का उपबंध किया गया था। वर्ष 2025 तक पेट्रोल में एथनॉल के 20% मिश्रण के लक्ष्य की प्राप्ति हेतु सरकार की वचनबद्धता को ध्यान में रखते हुए इस वितरण को आगे भी जारी रखने का निर्णय लिया गया था और यह अधिसूचना संख्याक का.आ.980 (अ), तारीख 02 मार्च, 2021 के द्वारा अधिसूचित किया गया था।

और केंद्रीय सरकार ने यह देखा है कि चीनी विनिर्माण इकाइयां या आसवनियां सामान्यतया सक्षम प्राधिकारी से प्रमाणन के संबंध में प्रमाणपत्र यह कि आसवनी में ईंधन के साथ समयबद रीति से मिश्रण करने के लिए एथनॉल का उत्पादन किया जा रहा है/ किया जाएगा, प्राप्त करने की अपेक्षा का अनुपालन करने में असमर्थ रहती हैं जिसमें संपूर्ण प्रक्रिया अवरोद्ध हो जाती है। इस मामले पर विचार किया गया और यह विनिश्चित किया गया है कि सक्षम प्राधिकारी द्वारा प्रमाणन की अपेक्षा को एक नोटरीकृत शपथ-पत्र के रूप में स्व-प्रमाणन से इस शर्त के अधीन प्रतिस्थापित किया जाएगा कि बाद में यदि यह पाया जाता है कि इस वितरण के अनुसार प्रदान की गई पर्यावरणीय स्वीकृति के आधार पर उत्पादित एथनॉल का उपयोग पूर्ण रूप से एथनॉल मिश्रित पेट्रोल कार्यक्रम के लिए नहीं किया जा रहा है तो पर्यावरणीय स्वीकृति रद्द हो जाएगी।

और एथनॉल मिश्रण कार्यक्रम, शून्य द्रव विमुक्ति (जेडएलडी) वाली अनाज आधारित आसवनियों और सरकार के एथनॉल मिश्रण कार्यक्रम के प्रयोजनों के लिए केवल एथनॉल का उत्पादन करने की व्यवस्था को और अधिक बढ़ावा देने और ऐसी आसवनियों से एथनॉल के उत्पादन में पम्परागत जीवाश्म-ईंधन की तुलना में ग्रीन हाउस गैस उत्सर्जनों में कमी, जल और वायु प्रदूषण में कमी, कृषीय अर्थव्यवस्था को संभाव्य प्रोत्साहन और समतुल्य मात्रा में आयातित जीवाश्म ईंधन पर निर्भरता में कमी सहित समस्त पर्यावरणीय, सामाजिक और आर्थिक फायदों को ध्यान में रखते हुए केन्द्रीय सरकार, परियोजनाओं की ऐसी श्रेणी (सरकार के एथनॉल मिश्रित पेट्रोल कार्यक्रम के लिए उपयोग किए जाने के लिए शून्य द्रव विमुक्ति के साथ अनाज आधारित आसवनियों द्वारा एथनॉलका विनिर्माण करने वाली) को पर्यावरणीय स्वीकृतियां (ईसी) प्रदान करने के संबंध में कतिपय शर्तों के अधीन विशेष वितरण आवश्यक समझती है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए ईआईए अधिसूचना में का निम्नलिखित और संशोधन करती है, अर्थात्-

उक्त अधिसूचना में :-

(i). पैरा 4 में, उप-पैरा (iii) के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्-

(iii) केन्द्रीय सरकार द्वारा संकटकाल, जैसे कि महामारी, प्राकृतिक आपदाओं आदि के नाम पर अधिसूचित उक्त श्रेणी “ख” परियोजनाओं या राष्ट्रीय कार्यक्रमों / स्कीमों / मिशनों आदि के अंतर्गत पर्यावरणीय दृष्टि से अनुकूल कार्यकलापों पर, केन्द्रीय स्तर पर श्रेणी “ख” परियोजनाओं के तौर पर विचार किया जाएगा।

(ii). अनुसूची की मद 5 (छ) के सामने स्तंभ (5) में की प्रविष्टि के स्थान पर निम्नलिखित रखा जाएगा-

“(क) इस अनुसूची की मद 5(छ) क) में आने वाली परियोजनाओं के सिवाय ;

(ख) परियोजना प्रस्तावक द्वारा एक शपथ-पत्र के रूप में स्व-प्रमाणन के अनुसार, पूर्ण रूप से केवल एथनॉल मिश्रित पेट्रोल (ईबीपी) कार्यक्रम के लिए ही उपयोग किए जाने हेतु विद्यमान इकाई के लिए पूर्व पर्यावरण स्वीकृति (ईसी) प्राप्त कर चुकी चीनी विनिर्माण इकाइयों या एथनॉल के उत्पादन के लिए आसवनियों के विस्तार का श्रेणी “ख2” परियोजनाओं के रूप में मूल्यांकन किया जाएगा।

परंतु यह कि बाद में यदि यह पाया जाता है कि इस संवितरण व्यवस्था के अनुसार प्रदान की गई पर्यावरण स्वीकृति के आधार पर उत्पादित एथनॉल का उपयोग पूर्ण रूप से ईबीपी कार्यक्रम के लिए नहीं किया जा रहा है या एथनॉल का उत्पादन नहीं किया जा रहा है या उक्त आसवनी उन अपेक्षाओं, जिनके आधार पर परियोजना का श्रेणी ख 2 परियोजना के रूप में मूल्यांकन किया गया है, को पूरा नहीं कर रही है तो पर्यावरण स्वीकृति को निरस्त माना जाएगा।

(iii). अनुसूची की मद 5(छ) के पश्चात् निम्नलिखित मद रखी जाएगी, अर्थात्-

परियोजना/क्रियाकलाप	आरम्भिक सीमा के साथ श्रेणी		शर्तें, यदि कोई हों
	क	ख	
5	विनिर्माण/ विरचना		
5(छ)क	पूर्ण रूप से भारत सरकार के एथनॉल मिश्रित पेट्रोल कार्यक्रम के लिए	शून्य द्रव विमुक्ति रहित परियोजनाएं	शून्य द्रव विमुक्ति वाली परियोजनाएं
			टिप्पण- (i). श्रेणी “ख” के अधीन आने वाली परियोजनाओं का

	<p>उपयोग किए जाने के लिए एथनॉल का उत्पादन करने वाली अनाज आधारित आसवनियां</p> <p>टिप्पणी: अनाज में गेहूं, चावल, मक्का, जौ और ज्वार शामिल हैं।</p>			<p>मूल्यांकन, ख 2 श्रेणी के रूप में और इस अधिसूचना के पैरा 4 (iii)क की निबंधनों में किया जाएगा।</p> <p>(ii). उन परियोजनाओं के लिए लागू जिन्होंने पर्यावरण स्वीकृति प्राप्त करने के लिए अपना आवेदन 31 मार्च 2024 तक या अगली अधिसूचना, जो भी पहले हो, तक फाईल किया हो, परंतु कि 31 मार्च 2024 के पश्चात् उत्पाद मिश्रण में किसी भी प्रकार के तदनन्तर संशोधन या विस्तार या परिवर्तन पर, उस समय लागू उपबंधों के अनुसार विचार किया जाए।</p> <p>(iii). परियोजना प्रस्तावक एक नोटरीकृत शपथ-पत्र फाईल करेगा कि प्रस्तावित परियोजना से उत्पादित एथनॉल का उपयोग पूर्ण रूप से ईबीपी कार्यक्रम के लिए किया जाएगा।</p> <p>परंतु कि बाद में यदि यह पाया जाता है कि इस वितरण व्यवस्था के अनुसार प्रदान की गई पर्यावरण स्वीकृति के आधार पर उत्पादित एथनॉल का उपयोग पूर्ण रूप से ईबीपी कार्यक्रम के लिए नहीं किया जा रहा है या एथनॉल का उत्पादन नहीं किया जा रहा है या उक्त आसवनी अपेक्षाओं, जिनके आधार पर परियोजना का श्रेणी ख 2 परियोजना के रूप में मूल्यांकन किया गया है, को पूरा नहीं कर रही है तो पर्यावरण स्वीकृति को निरस्त हो जाएगी।</p>
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[फा.सं. 22-33/2019-आईए. III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र में का.आ- 1533 (अ), तारीख 14 सितम्बर, 2006 द्वारा प्रकाशित की गई थी और इसका अंतिम संशोधन अधिसूचना सं. का.आ. 1247 (अ) तारीख, 18 मार्च, 2021 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 16th June, 2021

S.O. 2339(E).—WHEREAS, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 (hereinafter referred to as the EIA Notification), the Central Government directed that on and from the date of its publication, the new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the EIA notification entailing capacity addition with change in process or technology and/or product mix shall be undertaken in any part of India only after obtaining prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

AND WHEREAS, for the purpose of Ethanol Blended Petrol Programme, a special dispensation was provided for expansion of sugar manufacturing or distillery units, intended for production of Ethanol *vide* notifications numbers S.O. 345(E), dated the 17th January, 2019 and S.O. 750(E), dated the 17th February, 2020. In view of the Government's commitment to achieve 20 percentage blending of ethanol in petrol by the year 2025, it was decided to continue further with this dispensation and it was notified *vide* notification number S.O. 980(E) dated the 2nd March, 2021;

AND WHEREAS, the Central Government has noticed that the expansion projects of sugar manufacturing units or distilleries are generally unable to comply with the requirement of obtaining certificate from the competent authority relating to certification that the distillery is producing/shall produce ethanol for blending with fuel in a timely manner thereby stalling the entire process. The matter has been considered and it has been decided that the requirement of certification by competent authority may be replaced with self-certification in form of a notarised affidavit, subject to condition that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for Ethanol Blended Petrol Programme, the EC shall stand cancelled;

AND WHEREAS, to give a further boost to the Ethanol Blending Program, Grain based distilleries, having Zero Liquid Discharge (ZLD) and setup to produce only ethanol for the purposes of Ethanol Blending Program of the Government, and keeping in view overall environmental, social and economic benefits in production of ethanol from such distilleries including reduction in Green House Gas emissions in comparison to conventional fossil-fuel, less water and air pollution, potential boost to agricultural economy and reduced dependence on imported fossil fuel by equivalent amount, the Central Government deems it necessary to give a special dispensation as regards granting of Environmental Clearances (EC) to such category of projects [Manufacturing of ethanol by Grain Based distilleries with Zero Liquid Discharge, to be used for Ethanol Blended Petrol Programme of the Government], subject to certain conditions;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, hereby makes following further amendments in the EIA Notification, namely:-

In the said notification:-

- (i) In paragraph 4 after sub-paragraph (iii), the following shall be inserted, namely:-
 - (iii a) *Such Category 'B' projects, as notified by the Central Government on account of exigencies such as pandemics, natural disasters, or to promote environmentally friendly activities under National Programmes or Schemes or Missions, shall be considered at the Central level as Category 'B' projects;*
- (ii) in the Schedule, against item 5(g), for the entry in column (5), the following shall be substituted:-

- “(a) Except for the projects falling in item 5(ga) of this Schedule;
- (b) Expansion of sugar manufacturing units or distilleries for production of ethanol, having Prior Environment Clearance (EC) for existing unit, to be used completely for Ethanol Blended Petrol (EBP) Programme only, as per self-certification in form of an affidavit by the Project Proponent, shall be appraised as category ‘B2’ projects.

Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled”;

- (iii) in the Schedule, after item 5(g), the following item shall be inserted, namely:-

Project/ Activity	Category with threshold limit		Conditions, if any
	A	B	
5	Manufacturing/Fabrication		
“5(ga)	Grain based distilleries producing ethanol, solely to be used for Ethanol Blended Petrol Programme of the Government of India Note: Grains include wheat, rice, maize, barley, sorghum.	Projects without Zero Liquid Discharge	Projects with Zero Liquid Discharge Note: (i) Projects under category B shall be appraised as B2 category project and in terms of para 4(iii) of this notification (ii) Applicable for projects who file application for grant of EC upto 31st March 2024 or till further notification whichever is earlier provided that any subsequent amendment or expansion or change in product mix after 31st March 2024, shall be considered as per the provisions in force at that time. (iii) The project proponent shall file a notarised affidavit that ethanol produced from proposed project shall be used completely for EBP Programme. Provided that subsequently if it is found that the ethanol produced, based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling

				<i>the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled”.</i>
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[F.No. 22-33/2019-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note: The principal notification was published in the Gazette of India, *vide* number S.O. 1533 (E), dated the 14th September, 2006 and was last amended *vide* the notification number S.O.1247(E) , dated the 18thMarch, 2021.

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003Dated: 23rd May, 2019Office Memorandum

Sub: Recommendations of Expert Committee on issue related to ground water in pursuant to the direction passed by Hon'ble NGT in application no. OA No. 176/2015 - policy/regulations for OCS areas where industry / mining / infrastructure / power plants etc seeking Environmental Clearance and proposing to use of groundwater - Regarding.

This has reference to the decisions of the Expert Committee during its meeting held on 7th May, 2019 on issue related to ground water in pursuant to the direction passed by Hon'ble NGT in application no. OA No. 176/2015, the following guidelines for industry / mining / infrastructure / power plants etc., seeking Environmental Clearance and proposing to use of groundwater has been proposed.

It is proposed to prescribe the following ToRs pertaining to development projects seeking environmental clearance

1. The project proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
2. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
3. The project proponents shall explore the possibility of utilization of treated sewage water / treated effluent form the industries located within 10 Kms, for industrial purpose, in lieu of the ground water and the report on the same shall be submitted along with the EIA/EMP.
4. The project proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP
5. The project proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.
6. The project proponent shall make an application for NoC to the Central Ground Water Authority (CGWA)/ Concerned Local authority, as the case may be, if applicable, the MoEFCC/SEAC may ensure that such application is made

all
formed
29/05/19

The following specific condition shall be prescribed for the projects intended to use the ground water at the time of issue of the Environmental Clearance:

“NoC from the Central Ground Water Authority (CGWA)/ Concerned Local authority, as the case may be, shall be obtained before drawing the ground water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission.”

Based on the studies conducted as per the proposed ToRs, the concerned Expert Appraisal committee / State Level Expert Appraisal Committee, as the case may be, will prescribe the appropriate specific conditions for regulation of the drawal of graound water.

This issues with the approval of the Competent Authority.


(Sharath Kumar Pallerla)
Director /IA (Policy) Division

To
Dr. Sabita Madvi Singh
Joint Director, NRCD
sm.singh@gov.in

By Speed Post/E-mail



भारत सरकार
Government of India
 पर्यावरण वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forests & Climate Change
 एकीकृत क्षेत्रीय कार्यालय/Integrated Regional Office
Aranya Bhavan, 3rd floor, Saifabad, Hyderabad-500004, Telangana
 E-mail: iro.hyderabad-mefcc@gov.in



E-File No. ENV/IRO-HYD/EC-11/A/2022

Dated:19.07.2022

Dr. A.N Singh
 Scientist 'E'
 Member Secretary
 IA Division
 Ministry of Environment, Forest, and Climate Change
 Indira Paryavaran Bhawan, Jor Bagh
 New Delhi-110 003

Sub: Irregularities in granting approvals to M/s Jurala Organic Farms and Agro Industries of Hyderabad and praying for cancellation, enquiry - reg.

Dr A.N. Singh ji,

The undersigned is directed to refer to MoEFCC letter No. IA-J-11013/47/2002-IA (I) dated 13th May 2022 on the above subject and enclose herewith the factual report on the concerns raised by the villagers with respect to environmental clearance granted to M/s Jurala Organic Farms and Agro Industries of Hyderabad vide MoEFCC letter No. IA-J-11011/492/2021-IA-II (I) dated 3rd January 2022, for kind perusal.

This issues with the approval of IGF(C), IRO, MoEF&CC, Hyderabad.

Yours faithfully

(Tarun Kathula)
 Scientist 'F'

Email: tk.kathula@gov.in
 Phone: +919873369024

Encl: As above.

SITE VISIT REPORT CONDUCTED ON 29TH JUNE 2022 IN VIEW OF REPRESENTATION MADE BY VILLAGERS IN GRANTING ENVIRONMENTAL CLEARANCE TO M/S JURALA ORGANIC FARMS AND AGRO INDUSTRIES, CHITTANUR, CHITTANUR VILLAGE, MARIKAL MANDAL, NARAYANPET DISTRICT, TELANGANA

The Ministry of Environment, Forest and Climate Change (MoEFCC) vide letter No. dated IA-J-11013/47/2022-IA-II (I) dated 13th May 2022 has desired the Integrated Regional Office of MoEFCC, Hyderabad to examine and submit factual report regarding illegalities reported by villagers in granting approvals to M/s Jurala Organic Farms and Agro Industries of Hyderabad vide MoEFCC letter No. IA-J-11011/492/2021-IA-II (I) dated 3rd January 2022. The key concerns raised by villagers in their representation are as below:

- i. The project proponent sought permission to alter the nature of the Manne Vagu (a water body) by constructing check dam, infiltration wells within the course of the stream of water body.
- ii. The fact of constructing check dam and infiltration wells within the course of the stream of Manne Vagu were not disclosed by the project proponent while applying for environmental clearance for grains-based distillery in 13 ha.
- iii. Cumulative impacts of all industries, damage/alteration of water body etc., and adverse impact on agriculture, wildlife was not disclosed at the time of applying for environmental clearance by the PP.

2. In view of above, a field visit was conducted by the undersigned on 29th June 2022 for verifying the facts at project site. The photos of the site visit are at **Annexure-I**. During the site visit the undersigned has interacted with the following persons:

- i. Dr. Mohan Rao, Managing Director, M/s Jurala Organic Farms and Agro Industries
- ii. Dr. Kiran Kumar, Director, M/s Jurala Organic Farms and Agro Industries
- iii. Mr. Devendra Reddy, MPTC Member, Chittanur Village and others
- iv. Mr. Ravindra Reddy, Chittanur Village
- v. Mr. M. Narander Goud, Chittanur Village
- vi. Mr. P. Murali, Chittanur Village and others

3. The project proponent informed that they have obtained environmental clearance from MoEFCC on 3rd January 2022 and obtained consent for establishment (CEF) on 29th January 2022 for Grain Based Distillery with

capacity of 600 KLPD (1×400 KLPD and 1×200 KLPD with 15 MW Co-generation power). The project proponent also informed that they have obtained approval from Department of Factories on 7th February 2022, approval of Directorate of Town and Country Planning (DTCP) on 21st February 2022 and got initial approval of Petroleum and Explosives Safety Organization (PESO) on 31st December 2021. It was also informed that the standard terms of reference (TOR) and public hearing condition are exempted for the said project as it falls under category B2 as per OM dated 16th June 2021 and the same is indicated in the EC granted to the project proponent.

4. As per EC the total capital cost earmarked towards environmental pollution control measures is Rs. 54.5 crores and the recurring cost (operations and maintenance) will be about 2.9 crores per annum. Further, as per EC industry has proposed for allocating Rs. 8.1 crores @1.3 % towards Corporate Environmental Responsibility.

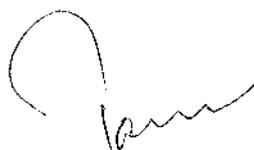
5. Based on the field visit and as per the information provided by the project proponent and villagers, the point wise observation against the concerns raised by villagers is as below:

S. No	Concerns	Facts as per site visit
1	The project proponent sought permission to alter the nature of the Manne Vagu (a water body) by constructing check dam, infiltration wells within the course of the stream of water body?	The project proponent informed that a letter was initially written to Government of Telangana on 6 th November 2021 seeking permission for construction of check dam and infiltration wells across Manne Vagu to create temporary storage of water within the stream course and within the boundary of the project site in a way to be ready with more options for sourcing of water as Manne Vagu is flowing at a distance of 0.5 Km. in east direction.
2	The fact of constructing check dam and infiltration wells within the course of the stream of Manne Vagu were not disclosed by the project proponent while applying environmental clearance for grains-based distillery in 13 ha.	The State Environment Appraisal Committee (SEAC), Government of Telangana has considered the application of project proponent dated 6 th November 2021 and the same was discussed in the

		<p>meetings held on 18th November 2021 and 29th November 2021 and took a decision to reject the proposal as the proposal has to be considered at Central Government level. The copy of the rejection letter of SEAC is at Annexure -II. Accordingly, the project proponent has applied for EC on 4th December 2021 and MoEFCC has granted environment clearance vide letter No J-11011/49/492/2021-IA (I) dated 3rd January 2022 permitting drawing of water from Koilasagar life irrigation.</p>
3	<p>Cumulative impacts of all industries, damage/alteration of water body etc., and adverse impact on agriculture, wildlife was not disclosed at the time of applying for environmental clearance.</p>	<p>Presently only the foundation works for proposed Grain Based Distillery are under progress and there are no other industries found in the vicinity. With respect to wildlife clearance, there are no national park or sanctuary or reserve forest nearby to the project site. Further, the project proponent has informed that the entire land has been converted from agricultural to non-agricultural land and the same was informed to MoEFCC at the time of applying for EC. The copy of the letters for approximately 200 acers of agriculture land conversion issued in 2021 by local Tahsildar are at Annexure III.</p>

6. The additional concerns raised by villagers during interaction at the time of site visit are as below:

- i. The villagers are of view that Zero Liquid Discharge (ZLD) condition would not be implemented in spirit by the project proponent even though the condition was prescribed in the EC. The villagers also viewed that if



- ZLD is not implemented, the ground water will get polluted and will lead to loss of agriculture productivity.
- ii. Villagers are of view that water drawn from Koilasagar lift irrigation scheme will hamper farmers from going for 2nd crop due to diversion of water to M/s Jurala Organic Farms and Agro Industries and this may lead to migration in search of livelihoods.
 - iii. Villagers are of view that CO₂ will be released completely into environment and would spoil the air quality in the nearby Chittanur Village, project will illegally discharge all the pollutants into the Manne Vagu, project proponent illegally excavate wells in the project site thus lead to health issues to the villagers.
 - iv. Further, they are worried of food security after 20 years, if all the grains are diverted to Grain Based Distillery.
 - v. Villagers informed that a Synthetic project is also linked with the existing project and villagers are concerned that the project proponents will get EC clearances without public hearing.
 - vi. Villagers informed that spotted deer population are present in the vicinity of the project site and are getting disturbed due to construction work and are destroying the agriculture crops in surrounding villages.

Few villagers also felt that the project proponents have to conduct awareness and sensitization programmes to the villagers on environment.

7. In view of above, the project proponent informed that ZLD condition would be implemented in spirit as it helps in the production of dried distillers' grains with soluble (DDGS), which is used as feed to cattle, poultry and fisheries and DDGS is very much essential for economic viability of the Grain Based Ethanol Plants. The project proponent has also agreed to conduct awareness and sensitization programmes to the villagers on environment in association with CSIR-NEERI, Hyderabad Zonal Center.

8. The project proponent has also informed that they have sought water allocation from Koilasagar lift irrigation scheme from Telangana Irrigation Department without impacting the irrigation water requirements of agriculture and stated that the officials from irrigation department have visited the project site and approvals for obtaining water from Koilasagar are in the final stage. Accordingly, the engineering works have been initiated for the purpose of storage of fresh water, rainwater storage and storm water storage as mentioned in the EMP report, in the north side and south side of project. The layout is at **Annexure IV**. The project proponent informed that due procedure as per EIA Notification, 2006 and thereto notification would be followed while obtaining EC for any new project.

9. Even though the undersigned has not witnessed any spotted deer's during the visit, the project proponent agreed to support wildlife conservation plan for the conservation of spotted deer population (listed in Schedule-III of Wild Life (Protection) Act, 1972), if any, found in the nearby vicinity of the project site, in consultation with the State Forest Department.



(Tarun Kathula)
Director/Scientist 'F'
IRO-Hyderabad
Telangana

Encl: As above.

ANNEXURE I



Figure 1 Nala of Koilasagar canal



Figure 2 Koilasagar canal

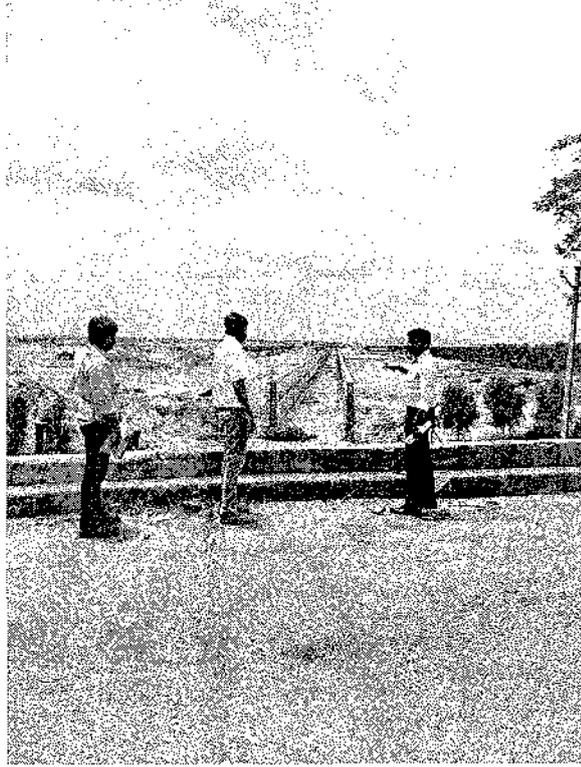


Figure 3 Canal constructed for accessing Koilasagar with in the project premisis in south



Figure 4 Storage pond constructed for storage of water with HDP lining

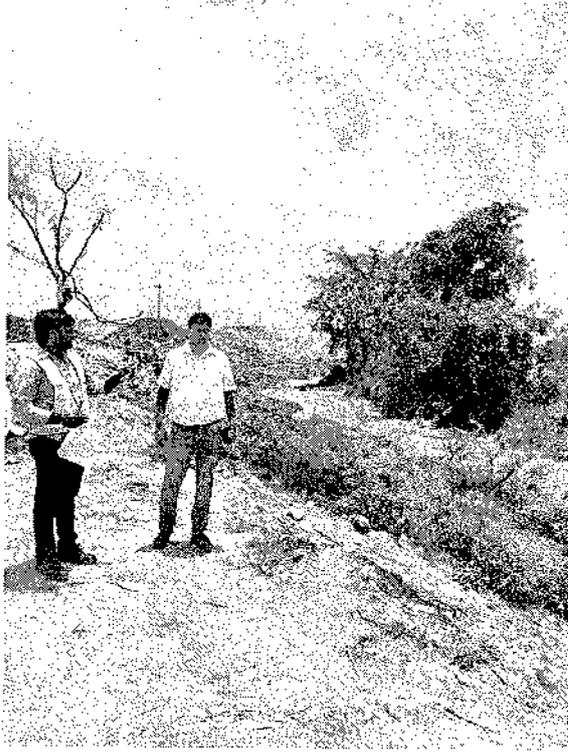


Figure 5 Manne Vagu flowing in the north side of the project



Figure 6 Strom/Flood water storage canal in north

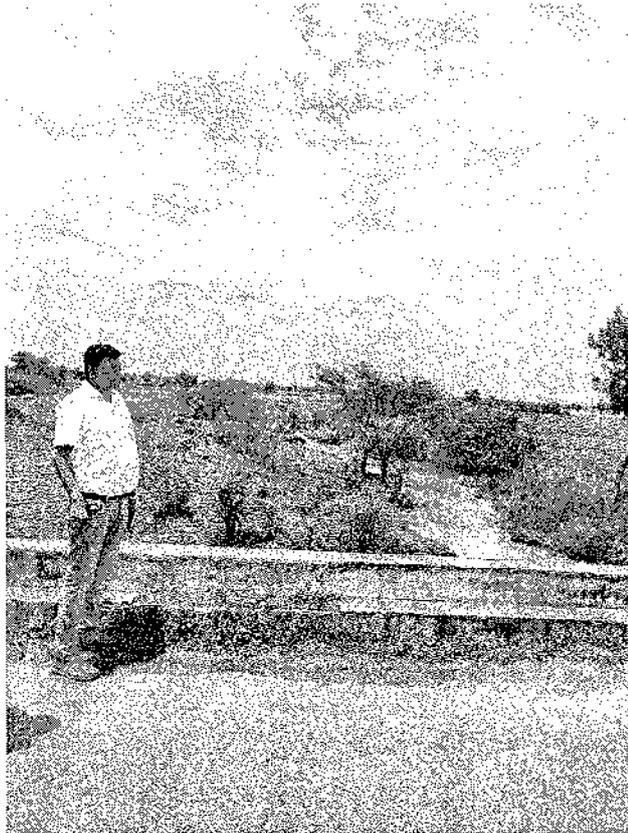


Figure 7 Culvert proposed to be connected with project for sourcing water from Koilisagar Canal

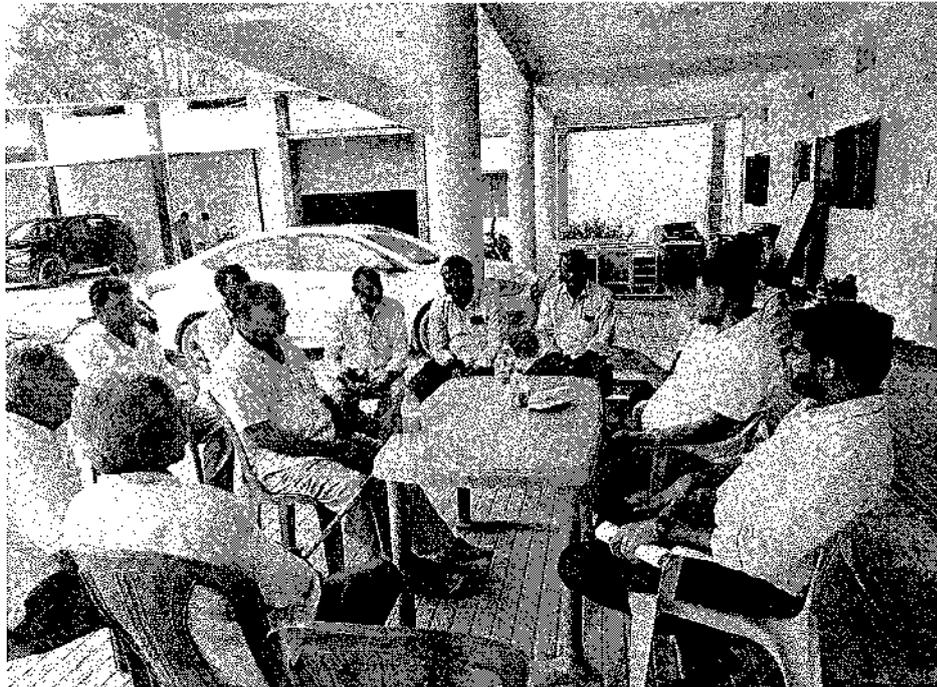


Figure 8 interaction with Chittanuru villagers and project proponents



Figure 9 Interaction with Chittanuru villagers near temple near to project site



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/NRPT-3/2021-

Dt:09.12.2021

Sub: SEIAA, Telangana - M/s. Jurala Organic Farm & Agro Industries, Sy. Nos. 293 (Part), 294 (Part), 295 (Part), 297 (Part), 306 (Part), 313 (Part) & 314 (Part), Chittanur (V), Marikal (M), Narayanpet District - Application for Environmental Clearance – Rejected - Reg.

Ref: Your EC application submitted online on 06.11.2021 (Proposal No. SIA/TG/IND2/237415/2021) and accepted on 12.11.2021.

In the reference cited an application was received seeking Environmental Clearance for M/s. Jurala Organic Farm & Agro Industries proposes Grain Based Distillery under Ethanol Blended Petrol (EBP) Programme.

The proposal was examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC), Telangana examined the application in its meeting held on **18.11.2021** and observed the following:-

The representative of the project proponent Dr. Kiran Kumar and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended before the SEAC.

The proponent proposed Grain Based Distillery under Ethanol Blended Petrol (EBP) Programme and submitted application to the SEAC seeking EC under B2 Category.

The SEAC noted that the MoEF&CC, GoI issued latest Amendment to EIA Notification, 2006 vide S.O.2339 (E), dt. 16.06.2021 w.r.t Distilleries under Ethanol Blended Petrol (EBP) Programme. As per the provisions laid under S.O.2339 (E), dt. 16.06.2021 the projects of Grain Based Distilleries for production of Ethanol Solely to be used for Ethanol Blended Petrol (EBP) Programme of the GoI, under B2 Category project and in terms of para 4 (iia) of the EIA Notification. It is noted that though the proposed project is a B2 category project, the proposal has to be considered at the Central Level. Hence, the project cannot be processed at the State Level. The proponent was informed to approach MoEF&CC, GoI for obtaining EC to the project.

In view of the above and after detailed discussions, the SEAC recommended to return the application.

The issue was placed before the State Level Environment Impact Assessment Authority (SEIAA), Telangana in its meeting held on **29.11.2021** and the Authority observed as follows:-

The SEIAA discussed the recommendations of SEAC in detail and decided to reject the proposal as it is Distilleries under Ethanol Blended Petrol (EBP) Programme, the proposal has to be considered at the Central Level.

In view of the above, your EC Application is herewith rejected.

No production activity shall be carried out without obtaining EC as per the provisions laid under EIA Notification, 2006 and its amendments thereof.

Yours faithfully,
Sd/-
MEMBER SECRETARY,
SEIAA, TS

To,
Dr. D. Mohan Rao, Director,
M/s. Jurala Organic Farm & Agro Industries,
5th Floor, Dwaraka Heights,
Jubilee Enclave, Madhapur,
Hyderabad – 500 081
Ph no: +91 92463 50002
Email: drkirankumar@jurala.in

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: HYD, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O.//


 **JOINT CHIEF ENVIRONMENTAL ENGINEER**

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal
NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Proedgs. No. 2101011714

Sub: NALA Order

Ref.:

Order:

Sri జారాల ఆర్కావిక్ ఫార్మ్స్ అండ్ ఆగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 300/అ extent 5.0000 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

Tahsildar
MARIKAL MANDAL
Narayanpet Dist.

To

Sri జారాల ఆర్కావిక్ ఫార్మ్స్ అండ్ ఆగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ
Represented By SRINIVAS REDDY GURRAM

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur , Marikal & Narayanpet	300/అ	5.0000	5.0000	



**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Tahsildar & Jt. Sub Registrar Office, Marikal

Type of transaction : NALA

PPB No. T01190131013

District Narayanpet Mandal Marikal

Village Chittanur Khata No. 60348

1	300/అ	5.0000
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PPB No. T01190131013

Name జూరాల ఆర్ట్స్ ఫ్యాషన్ అండ్ బగ్గీ ఇంజనీరింగ్ యల్ యల్
5 CIN/ Firm/ Society/Trust No. AAY-5004

Address 13-195/1, Kistapur Road, medchal, Medchal,
Medchal, Medchal-Malkajigiri, Pincode -
501401. Mobile No - 9151474449

PPB of Pattadar before Transaction				PPB of Pattadar after Transaction			
1	300/అ	5.0000	కొనుగోలు				


 Tahsildar & Jt. Sub Registrar Office
 Marikal
 MARIKAL MANDAL
 Narayanpet DKG

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal
NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Proedgs. No. 2101011714

Sub: NALA Order

Ref:

Order:

Sri శ్రీనివాస రెడ్డి గుర్రాం చిత్తూరు గ్రామం లోని అక్షయం గ్రామం లోని. Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 300/e extent 5.0000 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application.
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

Tahsildar
MARIKAL MANDAL
Narayanpet Dist.

To

Sri శ్రీనివాస రెడ్డి గుర్రాం చిత్తూరు గ్రామం లోని అక్షయం గ్రామం లోని.
Represented By SRINIVAS REDDY GURRAM

Schedule

Sl.No	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur, Marikal & Narayanpet	300/e	5.0000	5.0000	



Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

Type of transaction: NALA

PPB No. 218/1993/119
District Nalgandar Mandal Muzaffar
Village Chibbar Khata No. 70348

	30/10/2019	
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Details of the Vendor

PPB No. 201/2013/173
Name M. Srinivas Reddy & Co. CIN/Firm/Society/Trust No. AAJ 2013
Address 12-195-1, K. Raju Road, Marikal, Medchal
Mandhari, Medchal Mandal, Phalodi
501425, Mobile No. 987414439

PPB of Pattidar before Transaction

1	50/10/2019	50/10/2019	50/10/2019
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PPB of Pattidar after Transaction

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[Signature]
Tahsildar & Jt. Sub Registrar, Office
Marikal
MARICAL MANDAL
Nalgandar

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Proedgs. No. 2101011768

Sub.: NALA Order

Ref:

Order:

Sri జారాల ఆర్థానిక్ ఫార్మ్స్ అండ్ ఆగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 300/అ extent 5.0000 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
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 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
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7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

MARIKAL MANDAL
Narayanpet Dist

To

Sri జారాల ఆర్థానిక్ ఫార్మ్స్ అండ్ ఆగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ
Represented By SRINIVAS REDDY GURRAM

Schedule

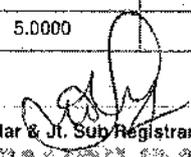
Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur , Marikal & Narayanpet	300/అ	5.0000	5.0000	

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

Type of transaction : NALA			
PPB No.	T01190131013		
District	Narayanpet	Mandal	Marikal
Village	Chittanur	Khata No.	60348
1	300/ea	5.0000	

PPB No.	T01190131013		
Name	జారాల అద్దానీక్ ఫ్యాంట్ లండ్ ఆన్ స్ట్రక్చర్డ్ యెట్ ట్రస్ట్	CIN/ Firm/ Society/Trust No.	AAV-5004
Address	13-195/1, Kistapur Road, medchal, Medchal, Medchal, Medchal-Malkajgiri, Pincode - 501401, Mobile No - 9151474449		

PPB of Pattadar before Transaction				PPB of Pattadar after Transaction			
1	265/1	1.0400	కోసుగోలు	1	265/1	1.0400	కోసుగోలు
2	265/2	1.0400	కోసుగోలు	2	265/2	1.0400	కోసుగోలు
3	275/4	1.0800	కోసుగోలు	3	275/4	1.0800	కోసుగోలు
4	276/ea/1/2	1.1400	కోసుగోలు	4	276/ea/1/2	1.1400	కోసుగోలు
5	276/ea/2	1.1400	కోసుగోలు	5	276/ea/2	1.1400	కోసుగోలు
6	300/ea	5.0000	కోసుగోలు	6	300/ea	5.0000	కోసుగోలు
7	300/ea	5.0000	కోసుగోలు	7	300/ea	7.0400	కోసుగోలు
8	300/ea	7.0400	కోసుగోలు	8	322/ea/2	5.0000	కోసుగోలు
9	322/ea/2	5.0000	కోసుగోలు				


 Tahsildar & Jt. Sub Registrar Office,
TAHSILDAR
 Marikal
MARIKAL MANDAL
 Narayanpet D.T.

**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Type of transaction: NALA

PPB No. 101190131013

District Narayanpet

Village Chidambur

Mandal

Khata No.

Mandl

60340

	300**		5.0000
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PPB No. 101190131013

Name *...* CIN Firm, Society/Trust No. AAY-5004

Address 18-105/1, Kalyan Road, Medchal, Medchal, Medchal-Malkajgiri, Pincode 501401, Mobile No - 9151474449

PPB of Palladar before Transaction

S.No	PPB No	Area	Rate
1	265/1	1.0400	5000**
2	265/2	1.0400	5000**
3	275/4	1.0900	5000**
4	276-a/1/2	1.1400	5000**
5	276-a/2	1.1400	5000**
6	300**	5.0000	5000**
7	300**	5.0000	5000**
8	300**	7.0400	5000**
9	322**/2	5.0000	5000**

PPB of Palladar after Transaction

S.No	PPB No	Area	Rate
1	265/1	1.0400	5000**
2	265/2	1.0400	5000**
3	275/4	1.0900	5000**
4	276-a/1/2	1.1400	5000**
5	276-a/2	1.1400	5000**
6	300**	5.0000	5000**
7	300**	7.0400	5000**
8	322**/2	5.0000	5000**

Tahsildar & Jt. Sub Registrar Office

**TAHSELDAR
MARIKAL MANDAL
Narayanpet Dist.**

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Prudgs. No. 210011768

Sub: NALA Order

Ref:

Order:

Sri $\text{శ్రీ వినయ కృష్ణ రెడ్డి గుర్రాం}$ represented by SRINIVAS REDDY GURRAM R/o Chintanur, Marikal, Narayanpet has applied for conversion of agriculture land situated at Sy.No 300 to extent 5 0000 at Chintanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The format of the application is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application.
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers) Act, 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally, from taking any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted or any false declaration, claim or deception made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

MARICAL MANDAL
Narayanpet Dist.

To

Sri $\text{శ్రీ వినయ కృష్ణ రెడ్డి గుర్రాం}$
Represented By SRINIVAS REDDY GURRAM

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chintanur, Marikal & Narayanpet	300	5 0000	5 0000	

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Proedgs. No. 2101011838

Sub.: NALA Order

Ref:

Order:

Sri జారాల అర్జున్ ఫార్మ్స్ అండ్ అగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 322/అ/2 extent 5.0000 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
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 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
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7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

MARIKAL MANDAL
Narayanpet Dist

To

Sri జారాల అర్జున్ ఫార్మ్స్ అండ్ అగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ
Represented By SRINIVAS REDDY GURRAM

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur , Marikal & Narayanpet	322/అ/2	5.0000	5.0000	



Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

Type of transaction : NALA

PPB No. TD1190131013
District Narayanpet Mandal Marikal
Village Chittanur Khata No. 60348

1	322/అ/2	5.0000
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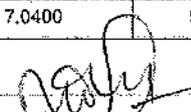
PPB No. T01190131013
Name జూరాల ఆర్గానిక్ ఫార్మ్స్ అండ్ అగ్రి ఇండ్స్ట్రియల్ యిత్ యెల్
CIN/ Firm/ Society/Trust No. AAY-5004
Address 13-195/1, Kisiapur Road, medchal, Medchal,
Medchal, Medchal-Malkajgiri, Pincode -
501401, Mobile No - 9151474449

PPB of Pattadar before Transaction

1	265/1	1.0400	కొనుగోలు
2	265/2	1.0400	కొనుగోలు
3	275/4	1.0800	కొనుగోలు
4	276/అ/1/2	1.1400	కొనుగోలు
5	276/అ/2	1.1400	కొనుగోలు
6	300/అ	5.0000	కొనుగోలు
7	300/అ	7.0400	కొనుగోలు
8	322/అ/2	5.0000	కొనుగోలు

PPB of Pattadar after Transaction

1	265/1	1.0400	కొనుగోలు
2	265/2	1.0400	కొనుగోలు
3	275/4	1.0800	కొనుగోలు
4	276/అ/1/2	1.1400	కొనుగోలు
5	276/అ/2	1.1400	కొనుగోలు
6	300/అ	5.0000	కొనుగోలు
7	300/అ	7.0400	కొనుగోలు


 Tahsildar & Jt. Sub Registrar Office,
 Marikal
TAHSILDAR
 MARIKAL MANDAL
 Narayanpet Dist.

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal
NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S. SREEDHAR

Dated: 13/11/2021

Proedgs. No: 2101011838

Sub: NALA Order

Ref:

Order:

Sri **SRINIVAS REDDY GURRAM** represented by **SRINIVAS REDDY GURRAM** Dy. Chitanaur Mandal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 322/4/2 extent 5.0000 of Chitanaur Village, Marikal Mandal, Narayanpet District for the purpose of Non-Agriculture. The reasons of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agriculture Land into Non-Agriculture land subject to the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents stated in the application.
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1950
 - c. The Telangana Assigned Lands (Prohibition of Transfers) Act, 1977
3. The grant of permission can not be construed that the contents of the application are ratified or endorsed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in favour of State Agricultural Loans for the limited purpose of conversion into Non-Agriculture purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural lands.
6. This permission does not prejudice or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
8. The authorities are not responsible for any incidental or consequential damages or any loss incurred to any body or caused otherwise due to or arising out of such permission granted or any false declaration, return or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

MARIKAL MANDAL
Narayanpet Dist.

To

Sri **SRINIVAS REDDY GURRAM** represented by **SRINIVAS REDDY GURRAM**

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chitanaur, Marikal & Narayanpet	322/4/2	5.0000	5.0000	

**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Type of transaction: HALA

PPB No. T31100131013
 District Narayanpet Mandol Marikal
 Village Chetana Khata No. 80948

1	322-1/2	1.0000	Partly
---	---------	--------	--------

PPB No. T31100131013
 Name **Medchal Medchal Milk Producers Society** CIN, Firm Society Trust No. AA76824
 Address 13-1501, Kotapeta Road, Marikal, Medchal, Medchal, Medchal Malkajgiri, Pincode: 501401, Mobile No. - 9151474449

PPB of Pattadar before Transaction

Sr No	PPB No	Area	Partly
1	265/1	1.0400	Partly
2	265/2	1.0400	Partly
3	275/4	1.0800	Partly
4	276-1/2	1.1400	Partly
5	276-1/2	1.1400	Partly
6	301-1/2	5.0000	Partly
7	309-1/2	7.0400	Partly
8	322-1/2	8.0000	Partly

PPB of Pattadar after Transaction

Sr No	PPB No	Area	Partly
1	265/1	1.0400	Partly
2	265/2	1.0400	Partly
3	275/4	1.0800	Partly
4	276-1/2	1.1400	Partly
5	276-1/2	1.1400	Partly
6	309-1/2	5.0000	Partly
7	309-1/2	7.0400	Partly


 Tahsildar & Jt. Sub Registrar Office,
TAHSILDAR
MARIKAL MANDAL
 Narayanpet Dist.

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Proedgs. No. 2101011900

Sub: NALA Order

Ref:

Order:

Sri జారాల ఆర్కావిక్ ఫార్మ్స్ అండ్ అగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 275/4 extent 1.0800 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

TAHSILDAR
MARIKAL MANDAL
Narayanpet Dist.

To

Sri జారాల ఆర్కావిక్ ఫార్మ్స్ అండ్ అగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ
Represented By SRINIVAS REDDY GURRAM

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur , Marikal & Narayanpet	275/4	1.0800	1.0800	



**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Tahsil Marikal

Type of transaction : NALA

PPB No. T01190131013

District Narayanpet Mandal Marikal

Village Chittanur Khata No. 60348

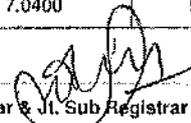
1	275/4	1.0800
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PPB No. T01190131013

Name జూరాల ఆర్ట్స్ ఫర్మ్స్ లిమిటెడ్ ఆన్ షర్ట్స్ యేర్ యేర్ CIN/ Firm/ Society/Trust No. AAY-5004

Address 13-195/1, Kistapur Road, medchal, Medchal, Medchal, Medchal-Malkajigiri, Pincode - 501401, Mobile No - 9151474449

PPB of Pattadar before Transaction				PPB of Pattadar after Transaction			
S.No	Plot No	Area	Owner	S.No	Plot No	Area	Owner
1	265/1	1.0400	కొనుగోలు	1	265/1	1.0400	కొనుగోలు
2	265/2	1.0400	కొనుగోలు	2	265/2	1.0400	కొనుగోలు
3	275/4	1.0800	కొనుగోలు	3	276/౩/1/2	1.1400	కొనుగోలు
4	276/౩/1/2	1.1400	కొనుగోలు	4	276/౩/2	1.1400	కొనుగోలు
5	276/౩/2	1.1400	కొనుగోలు	5	300/౯	5.0000	కొనుగోలు
6	300/౯	5.0000	కొనుగోలు	6	300/౩	7.0400	కొనుగోలు
7	300/౩	7.0400	కొనుగోలు				


 Tahsildar & Jt. Sub Registrar Office,
 Marikal
TAHSILDAR
 MARIKAL MANDAL
 Narayanpet Dist.

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S. SREEDHAR

Dated: 15/11/2021

Procdgs. No. 2101011900

Sub: NALA Order

Ref:

Order:

Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 275/4 extent 1.0800 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application.
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

TAHSILDAR
MARIKAL MANDAL

15/11/2021

To

Represented By SRINIVAS REDDY GURRAM

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
	Chittanur, Marikal & Narayanpet	275/4	1.0800	1.0800	

**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Type of transaction - NALA

PPB No. T01490731013

District Naryanpet Mandal Marikal

Village Chintanur Khata No. 62348

2754 50800

Vendor Details

PPB No. T01490731013

Name **Medchal Machhal Mahalgaon Prasad** CIN/ Firm/ Society/ Trust No. AAY-5804

Address 19-19571, Kastapur Road, medchal, Medchal, Medchal, Medchal Mahalgaon, Prasad, 501401, Mobile No - 9161474449

PPB of Pattadar before Transaction

Sl. No.	PPB No.	Area (Sq. Ft.)	Rate
1	2651	1,0400	50000
2	2652	1,0400	50000
3	2754	1,0000	50000
4	2762/2	1,1400	50000
5	27622	1,1400	50000
6	3004	5,0000	50000
7	3004	7,0400	50000

PPB of Pattadar after Transaction

Sl. No.	PPB No.	Area (Sq. Ft.)	Rate
1	2651	1,0400	50000
2	2652	1,0400	50000
3	2762/2	1,1400	50000
4	27622	1,1400	50000
5	3004	5,0000	50000
6	3004	7,0400	50000


 Tahsildar & Jt. Sub Registrar Office,
T. TAHSILDAR
 MARIKAL MANDAL
 Naryanpet Dist.

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: S SREEDHAR

Dated: 15/11/2021

Proedgs. No. 2101011979

Sub: NALA Order

Ref:

Order:

Sri జారాల అర్జున్ ఫార్మ్స్ అండ్ ఆగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ Represented By SRINIVAS REDDY GURRAM R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 300/a, 276/a/2, 276/a/1/2, 265/2, 265/1 extent 12.0000 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

Tahsildar & Jt. Sub Registrar Office, Marikal

TAHSILDAR
MARIKAL MANDAL
NARAYANPET DISTRICT

To

Sri జారాల అర్జున్ ఫార్మ్స్ అండ్ ఆగ్రి ఇండస్ట్రీస్ యల్ యల్ పీ Represented
By SRINIVAS REDDY GURRAM

Schedule

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

Type of transaction : NALA

PPB No. T01190131013
District Narayanpet Mandal Marikal
Village Chittanur Khata No. 60348

No.	Area	Area
1	300/a	7.0400
2	276/a/2	1.1400
3	276/a/1/2	1.1400
4	265/2	1.0400
5	265/1	1.0400

PPB No. T01190131013
Name జూరాల అర్బన్ ఫార్మ్స్ అండ్ అగ్రి ఇంజనీరింగ్ యేర్ యేర్ క్స్ CIN/ Firm/ Society/Trust No. AAY-5004
Address 13-195/1, Kistapur Road, medchal, Medchal, Medchal, Medchal-Malkajigiri, Pincode - 501401, Mobile No - 9151474449

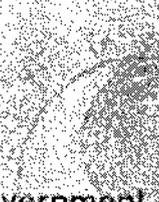
PPB of Pattadar before Transaction

No.	Area	Area	క్రమం
1	265/1	1.0400	క్రమం
2	265/2	1.0400	క్రమం
3	276/a/1/2	1.1400	క్రమం
4	276/a/2	1.1400	క్రమం
5	300/e	5.0000	క్రమం
6	300/a	7.0400	క్రమం

PPB of Pattadar after Transaction

No.	Area	Area	క్రమం
1	300/e	5.0000	క్రమం


Tahsildar & Jt. Sub Registrar Office,
Marikal
MARIKAL MANDAL
Narayanpet Dist.



**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

DECLARATION OF THE PATTAHOLDERS

Type of Transaction : NALA

PPB No: 101/9012/023

District: Narsimhan Mandal: Taluqa:

Village: Chintanur Khata No: 01140

S.No	Area	Area	Area
1	200 a		2000
2	270 a 2		1400
3	270 a 1 2		1400
4	200 a 2		1000
5	200 a		1000

PPB No: 101/9012/023

Name: *Dr. K. Srinivas Reddy & Co. Medical Society Trust* CRR Form Society Trust No: AAY 5014

Address: 131/5, Khatam Road, medical Mandal, Marikal, Medchal (Makargal), Pincode - 501301, Mob No: 9151474149

PPB of Pattadar before Transaction

S.No	Area	Area	Area
1	200 a	10000	2000
2	200 a 2	10000	2000
3	270 a 1 2	14000	2000
4	270 a 2	14000	2000
5	200 a	50000	2000
6	200 a	20000	2000

PPB of Pattadar after Transaction

S.No	Area	Area	Area
1	200 a	20000	2000


 Tahsildar & Jt. Sub Registrar Office
TAHSILDAR
 MARIKAL MANDAL
 Narsimhan Dist.

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: GUBBA NAGALAXMI

Dated: 20/02/2021

Proedgs. No. 2100177292

Sub: NALA Order

Ref:

Order:

Sri సాయిధరణి ఎంబీ ఎంబీ ప్రవీణ్ విమలదేవి స్త్రీలూ R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 301/బ, 299/బ/1, 297/బ/2, 297/బ/1, 295/బ, 294/బ, 293/బ, 293/బ, 291/బ, 290/బ, 290/బ, 289/బ/1, 278/బ extent 78.0500 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions.

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

G. Nagale
20/02/21

Tahsildar & Jt. Sub Registrar Office, Marikal

To

Sri సాయిధరణి ఎంబీ ఎంబీ ప్రవీణ్ విమలదేవి స్త్రీలూ

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur, Marikal & Narayanpet	278/e	6.0000	6.0000	
2	Chittanur, Marikal & Narayanpet	289/e/1	1.2700	1.2700	
3	Chittanur, Marikal & Narayanpet	280/e	11.0000	11.0000	
4	Chittanur, Marikal & Narayanpet	290/e	6.1800	6.1800	
5	Chittanur, Marikal & Narayanpet	291/e	1.1000	1.1000	
6	Chittanur, Marikal & Narayanpet	293/e	5.0200	5.0200	
7	Chittanur, Marikal & Narayanpet	293/e	5.3000	5.0300	
8	Chittanur, Marikal & Narayanpet	294/e	9.3800	9.3800	
9	Chittanur, Marikal & Narayanpet	295/e	7.2200	7.2200	
10	Chittanur, Marikal & Narayanpet	297/e/1	6.1300	6.1300	
11	Chittanur, Marikal & Narayanpet	297/e/2	2.0600	2.0600	
12	Chittanur, Marikal & Narayanpet	299/e/1	4.0000	4.0000	
13	Chittanur, Marikal & Narayanpet	301/e	10.3900	10.3900	

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 BK. 11-15 No 3714/2021 & Doc. No
 2680/2021. Sheet 15 of 19. Sub Registrar
 Narayanpet

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ANNEXURE - C
(See Rule 7)

PROCEEDINGS OF THE COMPETENT AUTHORITY AND R.D.O NARAYANPET,
MAHABUBNAGAR DISTRICT.

No. H/2483/ 2013

Dated: 25-07-2013.

PROCEEDING

PRESENT: SMT S.YASMEEN BASHA. B.Sc., (Agrl.)
REVENUE DIVISIONAL OFFICER
NARAYANPET

Sub: ONE TIME CONVERSION - Narayanpet Division - Narva Mandal -
Chittanoor Village - Sy.Nos. 292/E ext.3-28, 294/A2 Ext.3-13, 295/A2
ext.2-21gts, 296/E ext.2-24, 281/AA ext.2-17, 296/AA ext. 2-33, 288/AA
ext.4-28, 289/A ext.3-27, 292/AA ext.5-03, 296/A ext. 7-02, 281/A
ext.14-09gts, 155/UU ext.0-13gts, 283/E ext.1-23gts, 288/E ext. 1-27gts,
292/A ext. 9-00, 318/A3 ext.4-10gts, 317/A ext. 1-18gts, 301/A ext. 2-00,
304/A ext.0-30gts, 278/A ext. 5-32gts, 278/E, ext. 5-32gts, 297/E
extent. 4-10gts, 304/AA ext. 1-35gts, 297/AA ext. 4-09gts, 299/EE
ext. 0-28gts, 299/U ext. 1-16gts, 314/A ext. 4-21gts, 315/A ext. 3-17gts,
315/II extent. 3-00, 317/A ext. 4-29gts, 317/E ext. 4-33gts total extent
Ac. 117.28Gts Dry Land - Conversion Agriculture land to NON agriculture
purpose - Conversion Orders issued - Regarding.

Ref: Tahsildar Narva Lr.No.A/1235/2013 dated: 02.07.2013.

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ORDER:

M/s Sai Dharani Sponge Iron Pvt. Ltd. Hyderabad Represented by Managing
Director Sri S.V. Laxmi Narayana S/o Chakra Janardhan Rao R/o Hyderabad was applico
for conversion of agriculture land situated in Sy.Nos. 292/E ext.3-28, 294/A2 extent
Ac.3-13, 295/A2 ext.2-21gts, 296/E ext.2-24, 281/AA ext.2-17, 296/AA extent. 2-33,
288/AA ext.4-28, 289/A ext.3-27, 292/AA ext.5-03, 296/A extent. 7-02, 281/A
extent.Ac.14-09gts, 155/UU ext.0-13gts, 283/E ext.1-23gts, 288/E extent. 1-27gts,
292/A ext. 9-00, 318/A3 ext.4-10gts, 317/A ext. 1-18gts, 301/A extent. 2-00, 304/A
ext.0-30gts, 278/A ext. 5-32gts, 278/E, ext. 5-32gts, 297/E extent. 4-10gts, 304/AA
ext. 1-35gts, 297/AA ext. 4-09gts, 299/EE extent. 0-28gts, 299/U ext. 1-16gts, 314/A
ext. 4-21gts, 315/A ext. 3-17gts, 315/II extent. 3-00, 317/A ext. 4-29gts, 317/E ext. 4-33gts

To: M/s Sai Dharani Sponge Iron Pvt. Ltd. Hyderabad Represented by Managing Director
Sri S.V. Laxmi Narayana S/o Chakra Janardhan Rao R/o Hyderabad
2) Copy to the Tahsildar Narva for necessary action.



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::2::

- 7) The authorities are not responsible for any incidental or consequential actions or any loss occurred to anybody or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant:
- 8) The authorities reserves the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

The individual has remitted an amount of Rs 8,49,240/- vide STO Narayanpet Challan No. 2674 Dated: 24.07.2013 towards conversion fee under non-agriculture Act.3/2006.

SCHEDULE

Name of the Applicant Village & Mandal & District	Sy.No.	Total Extent (Sy.No. Wise) Ac - Gts	Extent for which permission granted Ac-Gts	Remarks
Bk - 1, CS No 3107/2004 & Docl No. 2072/2004 Sub-Registrar Street 20 of 46 Narayanpet	292/E	3-28	3-28	
	294/A2	3-13	3-13	
	295/A/2	2-21	2-21	
	296/E	2-24	2-24	
	281/AA	2-17	2-17	
	296/AA	2-33	2-33	
	288/AA	4-28	4-28	
	289/A	3-27	3-27	
	292/AA	5-03	5-03	
	296/A	7-02	7-02	
	281/A	14-09	14-09	
	155UU	0-13	0-13	
	283/E	1-23	1-23	
	288/E	1-27	1-27	
	292/A	9-00	9-00	
	318/A3	4-10	4-10	
	317/A	1-18	1-18	
	301/A	2-00	2-00	
	304/A	0-30	0-30	
	278/A	5-32	5-32	
	278/E	5-32	5-32	
	297/E	4-10	4-10	
	304/AA	1-35	1-35	
	297/AA	4-09	4-09	
	299/EE	0-28	0-28	
299/U	1-16	1-16		
314/A	4-21	4-21		
315/A	3-17	3-17		
315/EE	3-00	3-00		

M/s Sai Dharani Sponge Iron Pvt. Ltd. Hyderabad Represented by Managing Director Sri S.V. Laxmi Marayana S/o Chakra Janardhan Rao R/o Hyderabad

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: GUBBA NAGALAXMI

Dated: 20/02/2021

Proedgs. No. 2100177324

Sub: NALA Order

Ref:

Order:

Sri సాయిధరణి స్వాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ పూర్ణాచా S/o సాయిధరణి స్వాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ పూర్ణాచా R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 310/అ, 310/ఆ, 309/ఇ, 309/అ1, 308/అ2, 308/అ1, 307/అ, 306/అ, 306/ఆ, 305/అ, 305/ఇ, 305/అ, 305/ఆ, 304/రూ, 304/ఇ, 301/ఇ, 299/అ2, 299/అ2, 298/అ extent 97.1900 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively of severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

G. Nagale
20/02/21

Tahsildar & Jt. Sub Registrar Office, Marikal

To

Sri సాయిధరణి స్వాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ పూర్ణాచా

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur , Marikal & Narayanpet	298/ea	18.2900	18.2900	
2	Chittanur , Marikal & Narayanpet	299/ea/2	0.3800	0.3800	
3	Chittanur , Marikal & Narayanpet	299/ea/2	0.3800	0.3800	
4	Chittanur , Marikal & Narayanpet	301/ea	1.0400	1.0400	
5	Chittanur , Marikal & Narayanpet	304/ea	4.0300	4.0300	
6	Chittanur , Marikal & Narayanpet	304/ea/a	2.0900	2.0900	
7	Chittanur , Marikal & Narayanpet	305/ea	5.0800	5.0800	
8	Chittanur , Marikal & Narayanpet	305/ea	1.2100	1.2100	
9	Chittanur , Marikal & Narayanpet	305/ea	4.1000	4.1000	
10	Chittanur , Marikal & Narayanpet	305/ea/a	3.2800	3.2800	
11	Chittanur , Marikal & Narayanpet	306/ea	5.2400	5.2400	
12	Chittanur , Marikal & Narayanpet	306/ea	5.2400	5.2400	
13	Chittanur , Marikal & Narayanpet	307/ea	9.1700	9.1700	
14	Chittanur , Marikal & Narayanpet	308/ea/1	2.1700	2.1700	
15	Chittanur , Marikal & Narayanpet	308/ea/2	10.0200	10.0200	
16	Chittanur , Marikal & Narayanpet	309/ea/1	8.0900	8.0900	
17	Chittanur , Marikal & Narayanpet	309/ea	4.2000	4.2000	
18	Chittanur , Marikal & Narayanpet	310/ea	8.0000	8.0000	
19	Chittanur , Marikal & Narayanpet	310/ea	1.2800	1.2800	

4	290 ea	11.0000	Standard	4	290 ea	11.0000	Standard
5	290 ea	6.1800	Standard	5	290 ea	6.1800	Standard
6	291 ea	1.1000	Standard	6	291 ea	1.1000	Standard
7	293 ea	5.0200	Standard	7	293 ea	5.0200	Standard
8	293 ea	5.3000	Standard	8	293 ea	5.3000	Standard
9	294 ea	9.3800	Standard	9	294 ea	9.3800	Standard
10	295 ea	7.3200	Standard	10	295 ea	7.3200	Standard
11	297 ea 1	6.1300	Standard	11	297 ea 1	6.1300	Standard
12	297 ea 2	2.0600	Standard	12	297 ea 2	2.0600	Standard
13	298 ea	18.2900	Standard	13	298 ea 1	4.0800	Standard
14	299 ea 1	4.0000	Standard	14	301 ea	10.3900	Standard
15	299 ea 2	0.0800	Standard	15	311 ea 1	8.3200	Standard
16	299 ea 2	0.3800	Standard	16	312 ea 1	6.0400	Standard
17	301 ea	10.3900	Standard	17	312 ea 2	10.0300	Standard
18	301 ea	1.0400	Standard	18	313 ea	14.3600	Standard
19	304 ea	4.0300	Standard	19	317 ea ea	1.2500	Standard
20	304 ea ea	2.0900	Standard	20	321 ea 1	18.2600	Standard
21	305 ea	5.0900	Standard	21	322 ea 1	5.2200	Standard
22	305 ea	1.2100	Standard	22	322 ea	4.1000	Standard
23	305 ea	4.1000	Standard	23	325 ea 1	10.2900	Standard
24	305 ea	3.2800	Standard	24	326 ea 1	10.1800	Standard
25	306 ea	5.2400	Standard	25	327 ea	8.3900	Standard
26	306 ea	5.2400	Standard	26	331 ea	0.3100	Standard
27	307 ea	9.1700	Standard	27	333 ea	1.3100	Standard
28	308 ea 1	2.1700	Standard				
29	308 ea 2	10.0200	Standard				
30	309 ea 1	8.0900	Standard				
31	309 ea	4.2000	Standard				
32	310 ea	8.0000	Standard				
33	310 ea	1.2800	Standard				
34	311 ea 1	8.3200	Standard				
35	312 ea 1	0.0400	Standard				
36	312 ea 2	10.0300	Standard				
37	313 ea	14.3600	Standard				
38	317 ea ea	1.2500	Standard				
39	321 ea 1	18.2600	Standard				
40	322 ea 1	5.2200	Standard				
41	322 ea	4.1000	Standard				
42	325 ea 1	10.2900	Standard				
43	326 ea 1	10.1800	Standard				
44	327 ea	8.3900	Standard				
45	331 ea	0.3100	Standard				
46	333 ea	1.3100	Standard				

G. Nizgale
2016/2/21

**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Type of transaction : NALA

PPB No. T01190130870
 District Narayanpet Mandaf Marikal
 Village Chittanur Khata No. 977

1	298/అ	18.2900
2	299/అ/2	0.0800
3	299/అ/2	0.3800
4	301/అ	1.0400
5	304/అ	4.0300
6	304/అ/4	2.0900
7	305/అ	5.0800
8	305/అ	1.2100
9	305/అ	4.1000
10	305/అ	3.2800
11	306/అ	5.2400
12	306/అ	5.2400
13	307/అ	9.1700
14	308/అ/1	2.1700
15	308/అ/2	10.0200
16	309/అ/1	8.0900
17	309/అ	4.2000
18	310/అ	8.0000
19	310/అ	1.2800

PPB No. T01190130870
 Name సాయిధంజలి స్వామి వర ప్రసాద్ తిమిరెడ్డి పూర్ణాల Aadhaar Number xxxxxxxx2518
 Address నాణయ్య ఏడ్, నాణయ్య ఏడ్, మరకల్, తల్లవూరు Father's / Husband's Name సాయిధంజలి స్వామి వర ప్రసాద్ తిమిరెడ్డి పూర్ణాల

PPB of Pattadar before Transaction

1	155/అ/1/2	0.0100	కొనుగోలు
2	278/అ	6.0000	కొనుగోలు
3	289/అ/1	1.2700	కొనుగోలు

PPB of Pattadar after Transaction

1	155/అ/1/2	0.0100	కొనుగోలు
2	278/అ	6.0000	కొనుగోలు
3	289/అ/1	1.2700	కొనుగోలు

4	290-a	11.0000	විදුලි
5	290-b	6.1800	විදුලි
6	291-a	1.1000	විදුලි
7	293-a	5.0200	විදුලි
8	293-b	5.3600	විදුලි
9	294-a	9.3800	විදුලි
10	295-a	7.2200	විදුලි
11	297-a/1	6.1300	විදුලි
12	297-a/2	2.0600	විදුලි
13	298-a	18.2900	විදුලි
14	299-a/1	4.0000	විදුලි
15	299-a/2	0.0800	විදුලි
16	299-a/2	0.3800	විදුලි
17	301-a	10.3900	විදුලි
18	301-b	1.0400	විදුලි
19	304-a	4.0300	විදුලි
20	304-a/b	2.0900	විදුලි
21	305-a	5.0800	විදුලි
22	305-b	1.2100	විදුලි
23	305-c	4.1000	විදුලි
24	305-d	3.2800	විදුලි
25	306-a	5.2400	විදුලි
26	306-b	5.2400	විදුලි
27	307-a	9.1700	විදුලි
28	308-a/1	2.1700	විදුලි
29	308-a/2	10.0200	විදුලි
30	309-a/1	8.0900	විදුලි
31	309-b	4.2000	විදුලි
32	310-a	8.0000	විදුලි
33	310-b	1.2800	විදුලි
34	311-a/1	8.3200	විදුලි
35	312-a/1	0.0400	විදුලි
36	312-a/2	10.0300	විදුලි
37	313-a	14.3600	විදුලි
38	317-a-a	1.2500	විදුලි
39	321-a/1	18.2600	විදුලි
40	322-a/1	5.2200	විදුලි
41	322-a	4.1000	විදුලි
42	325-a/1	10.2900	විදුලි
43	326-a/1	10.1800	විදුලි
44	327-a	8.3900	විදුලි
45	331-a	0.3100	විදුලි
46	333-a	1.3100	විදුලි

4	290-a	11.0000	විදුලි
5	290-b	6.1800	විදුලි
6	291-a	1.1000	විදුලි
7	293-a	5.0200	විදුලි
8	293-b	5.3600	විදුලි
9	294-a	9.3800	විදුලි
10	295-a	7.2200	විදුලි
11	297-a/1	6.1300	විදුලි
12	297-a/2	2.0600	විදුලි
13	299-a/1	4.0000	විදුලි
14	301-a	10.3900	විදුලි
15	311-a/1	8.3200	විදුලි
16	312-a/1	0.0400	විදුලි
17	312-a/2	10.0300	විදුලි
18	313-a	14.3600	විදුලි
19	317-a/a	1.2500	විදුලි
20	321-a/1	18.2600	විදුලි
21	322-a/1	5.2200	විදුලි
22	322-a	4.1000	විදුලි
23	325-a/1	10.2900	විදුලි
24	326-a/1	10.1800	විදුලි
25	327-a	8.3900	විදුලි
26	331-a	0.3100	විදුලි
27	333-a	1.3100	විදුලි

G. Nagale
2010/12/1

తెలంగాణ ప్రభుత్వం
 తహశీల్దార్ & జాయింట్ సబ్ డివిజన్ కార్యాలయం, Marikal

లావాదేవి రకం: NALA

పేదరి నెంబర్ T01190130870

జిల్లా Narayanpet

మండలం

Marikal

గ్రామం Chittanur

ఖాతా నెంబర్

377

క్ర.సం.	విస్తీర్ణం	వలసలు	మొత్తం
1	298-౦		18,2900
2	299-౦-2		0.0800
3	299-౦-2		0.3800
4	301-౦		1.0400
5	304-౦		4.0200
6	304-౦-౧		2.6900
7	305-౦		5.9800
8	305-౦		1.2100
9	305-౦		4.1800
10	305-౦		3.2800
11	306-౦		5.2400
12	306-౦		5.2400
13	307-౦		9.1700
14	308-౦-1		2.1700
15	308-౦-2		10.0200
16	309-౦-1		8.0100
17	309-౦		4.2000
18	310-౦		5.0000
19	310-౧		1.2800

పేదరి నెంబర్ T01190130870

పేరు నారాయణ్ స్వామి వారి ప్రైవేట్ లిమిటెడ్ ప్రాజెక్టు
 పత్రావళి నారాయణ్ పేర్, నారాయణ్ పేర్, నారాయణ్, కర్ణాటక

లాదరి నెంబర్

8888882518

అండ్ / షర్ షు

నారాయణ్ స్వామి వారి ప్రైవేట్ లిమిటెడ్ ప్రాజెక్టు

లావాదేవి మొదటి పేజీకి యొక్క పేజీ

లావాదేవి తర్వాత పేజీకి యొక్క పేజీ

క్ర.సం.	విస్తీర్ణం	వలసలు	గమనికలు
1	155-౧-1-2	0.0100	కొత్తది
2	278-౦	6.0000	కొత్తది
3	289-౦-1	1.2700	కొత్తది

క్ర.సం.	విస్తీర్ణం	వలసలు	గమనికలు
1	155-౧-1-2	0.0100	కొత్తది
2	278-౦	6.0000	కొత్తది
3	289-౦-1	1.2700	కొత్తది

Government of Telangana
Tahsildar & Jt. Sub Registrar, Marikal, Narayanpet

Transaction Summary

Application No. : 2100177324

Particulars

PPB No. T01190130870
Aadhaar Number *****2518
Name సాయిధరణి స్వాంజీ ఐరన్ ప్రైవేట్ లిమిటెడ్ సైద్దాబా
Relation Name సాయిధరణి స్వాంజీ ఐరన్ ప్రైవేట్ లిమిటెడ్ సైద్దాబా
Social Status జనరల్
Address చిత్తనూరు, మరికల్, నారయణ పేట్, నారయణ పేట్

Details of Lands Converted

Type of Transaction : NALA

District: Narayanpet Mandal: Marikal Village: Chittanur Khata No.: 977

S.No.	Name	Survey/Sub-Division No.	Total Extent (Ac. Cts.)	Extent Converted (Ac. Cts.)
1	సాయిధరణి స్వాంజీ ఐరన్ ప్రైవేట్ లిమిటెడ్ సైద్దాబా	298/అ, 299/అ/2, 299/అ/2, 301/అ, 304/అ, 304/ఆ, 305/అ, 305/అ, 305/అ, 305/ఆ, 306/అ, 306/అ, 307/అ, 308/అ/1, 308/అ/2, 309/అ/1, 309/అ, 310/అ, 310/ఆ	18.2900, 0.0800, 0.3800, 1.0400, 4.0300, 2.0900, 5.0800, 1.2100, 1.1000, 4.1000, 3.2800, 5.2400, 5.2400, 9.1700, 2.1700, 10.0200, 8.0900, 4.2000, 8.0000, 1.2800	18.2900, 0.0800, 0.3800, 1.0400, 4.0300, 2.0900, 5.0800, 1.2100, 1.1000, 4.1000, 3.2800, 5.2400, 5.2400, 9.1700, 2.1700, 10.0200, 8.0900, 4.2000, 8.0000, 1.2800
Total				97.1900

Payment Details

Charge Type
NALA Charges
Total
Amount in INR
233846.00
233846.00/-

Payment of Rs. 233846.00/- is made through e-challan No : NPM2100025085 dated 19-FEB-2021.

G. Nagesh
20/02/21
Tahsildar & Jt. Sub Registrar

Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal, Narayanpet

Undertaking to be filed by Patidar

I do hereby solemnly affirm and state as follows:

I intend to convert following land(s) from Agriculture to Non Agricultural use:

Village: Chittanur

Survey Number and Sub Division No.	Extent for Conversion (Ac. Gts.)
298/e	18.2900
299/e/2	0.0800
299/e2	0.3800
301/a	1.0400
304/6a	2.0900
304/a	4.0300
305/6e	3.2800
305/a	4.1000
305/e	1.2100
305/e	5.0800
306/e	5.2400
306/e	5.2400
307/e	9.1700
308/e/2	10.0200
308/e/1	2.1700
309/e1	8.0900
309/a	4.2000
310/e	8.0000
310/a	1.2800
Total	97.1900

1. The said property is not Forest, Endowment, Waki or Government property. The transfer of the property is not prohibited under Section 22A of Registration Act, 1908.
2. There is no court order or injunction restraining to mortgage of the said land.
3. The proposed property mortgage is not in contravention of the following laws:
 - The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973.
 - The Telangana Scheduled Area Land Transfer Regulation, 1970.

4. That the land in not in FTL.
5. Will not take any measures that affects water courses, FTL of tanks, or deviate from zonal regulations.
6. Will not claim title based on conversion proceedings.
- The Land is not under litigation/dispute.
- I am aware that there is some discrepancy in area of sub-divisions of 298/అ, 299/అ/2, 299/అ2, 301/అ, 304/అ, 304/అ, 305/అ, 305/అ, 305/అ, 305/అ, 306/అ, 306/అ, 307/అ, 308/అ/2, 308/అ/1, 309/అ1, 309/అ, 310/అ, 310/అ survey number. I have satisfied myself about the area as per ground position.

Declaration

I have carefully read and understood / clearly been made aware of the above contents and. I declare that the particulars furnished above are true. I will be liable for criminal and civil action, if it is proved otherwise at any point of time.

Place	Chittanur	Name	సాయిధరణి స్పాంజ్ ఇరన్ ప్రైవేట్ లిమిటెడ్/ హైద్రాబాద్
Date	19/02/2021	S/O	సాయిధరణి స్పాంజ్ ఇరన్ ప్రైవేట్ లిమిటెడ్/ హైద్రాబాద్
		R/o Village	Chittanur
		Mandal	Marikal
		PPB No.	T01190130870

For SAI DHARANI SPONGE IRON PVT. LTD.



S.V. Lakshmi Narayana
Managing Director

Government of Telangana
Tahsildar & Jt. Sub Registrar , Marikal,Narayanpet

Challan No. NPM2100025085

Name	సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబా
Address	చిత్తనూరు, మరికల్, నారయణ పేట్, నారయణ పేట్
Aadhaar No.	*****2518
Mobile No.	

NALA Charges	233846.00
Total Amount	233846.00

In Words	TWO LAKH THIRTY THREE THOUSAND EIGHT HUNDRED FORTY SIX Rupees Only
----------	---

Aadhaar No.	*****2518
Khata No.	977
Passbook No.	T01190130870
Name	సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబా
Address	చిత్తనూరు, మరికల్, నారయణ పేట్, నారయణ పేట్

Property Details as per Dharani, Mandal & District	Marikal,Narayanpet
Transaction Type	NALA

G. Nagale
20/02/24
Tahsildar & Jt. Sub Registrar,
Marikal,Narayanpet

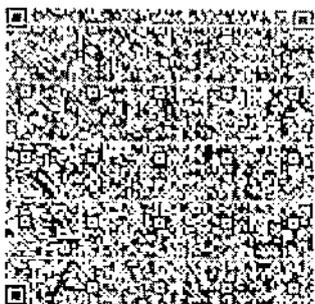
తెలంగాణ ప్రభుత్వము
పట్టాదారు పాసు పుస్తకం
భూమి యాజమాన్య హక్కు పత్రం

జిల్లా : నారాయణ పేట్
మండలం : మరికల్
ఎస్ ఓ నెంబర్ : T01190130870

డివిజన్ : నారాయణ పేట్
గ్రామం : చిత్తమూరు



T01190130870



ఖాతా నెంబర్ : 977

1. పట్టాదారు పేరు ఇంటిపేరుతో : సాయిధరణి స్వాంత్ ఐరన్ ప్రైవేట్ లిమిటెడ్, హైదరాబాద్
2. తండ్రి/భర్త పేరు : సాయిధరణి స్వాంత్ ఐరన్ ప్రైవేట్ లిమిటెడ్, హైదరాబాద్
3. స్త్రీ / పురుషుడు : పురుషుడు
4. చిరునామ : చిత్తమూరు, మరికల్, నారాయణ పేట్
5. కులము : జనరల్
6. అధార్ సంఖ్య : *****2518
7. పట్టాదారు సంతకం ఎడమ / కుడి చేతి వేలిముద్ర


తహశీల్దార్ సంతకం

తెలంగాణ ప్రభుత్వము

జిల్లా : నారాయణపేట్ డివిజన్ : నారాయణపేట్
 మండలం : మరకల్ గ్రామం : విభాగం :

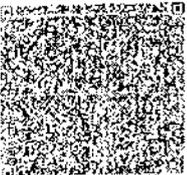
వ్యవసాయ భూమి వివరములు తేదీ : 19-02-2020

క్ర. సంఖి	సర్వే నెంబర్/ సబ్ డివిజన్ నెంబర్	విస్తీర్ణము ఎిగు.	భూమి పొందిన పద్ధతి	రిమాన్సులు	అధికారి సంతకం
1	155/ఉ1/2	0.0100	కొనుగోలు	పట్టా	
2	278/అ	6.0000	కొనుగోలు	పట్టా	
3	289/అ/1	1.2700	కొనుగోలు	పట్టా	
4	290/అ	11.0000	కొనుగోలు	పట్టా	
5	290/అ	6.1800	కొనుగోలు	పట్టా	
6	291/అ	1.1000	కొనుగోలు	పట్టా	
7	293/అ	5.0200	కొనుగోలు	పట్టా	
8	293/అ	5.3000	కొనుగోలు	పట్టా	
9	294/అ	9.3800	కొనుగోలు	పట్టా	
10	295/అ	7.2200	కొనుగోలు	పట్టా	
11	297/అ/2	2.0600	కొనుగోలు	పట్టా	
12	297/అ/1	6.1300	కొనుగోలు	పట్టా	
13	298/అ	18.2900	కొనుగోలు	పట్టా	
14	299/అ/2	0.0800	కొనుగోలు	పట్టా	
15	299/అ/1	4.0000	కొనుగోలు	పట్టా	
16	299/అ/2	0.3800	కొనుగోలు	పట్టా	
17	301/అ	10.3900	కొనుగోలు	పట్టా	



18	301/ఎ	1.0400	కొనుగోలు	పట్టా	1/1
19	304/ఎ	4.0300	కొనుగోలు	పట్టా	1/1
20	304/బి	2.0900	కొనుగోలు	పట్టా	1/1
21	305/ఎ	4.1000	కొనుగోలు	పట్టా	1/1
22	305/బి	3.2800	కొనుగోలు	పట్టా	1/1
23	305/సి	1.2100	కొనుగోలు	పట్టా	1/1
24	305/డి	5.0800	కొనుగోలు	పట్టా	1/1
25	306/ఎ	5.2400	కొనుగోలు	పట్టా	1/1
26	306/బి	5.2400	కొనుగోలు	పట్టా	1/1
27	307/ఎ	9.1700	కొనుగోలు	పట్టా	1/1
28	308/ఎ/1	2.1700	కొనుగోలు	పట్టా	1/1
29	308/ఎ/2	10.0200	కొనుగోలు	పట్టా	1/1
30	309/ఎ	4.2000	కొనుగోలు	పట్టా	1/1
31	309/బి1	8.0900	కొనుగోలు	పట్టా	1/1
32	310/డి	1.2800	కొనుగోలు	పట్టా	1/1
33	310/బి	8.0000	కొనుగోలు	పట్టా	1/1
34	311/బి1	8.3200	కొనుగోలు	పట్టా	1/1
35	312/బి/1	0.0400	కొనుగోలు	పట్టా	1/1
36	312/బి/2	10.0300	కొనుగోలు	పట్టా	1/1
37	313/బి	14.3600	కొనుగోలు	పట్టా	1/1

38	317/అ/అ	1.2500	కొనుగోలు	పట్టా	
39	321/అ1	18.2600	కొనుగోలు	పట్టా	
40	322/అ1	5.2200	కొనుగోలు	పట్టా	
41	322/అ	4.1000	కొనుగోలు	పట్టా	
42	325/అ1	10.2900	కొనుగోలు	పట్టా	
43	326/అ1	10.1800	కొనుగోలు	పట్టా	
44	327/అ	8.3900	కొనుగోలు	పట్టా	
45	331/అ	0.3100	కొనుగోలు	పట్టా	
46	333/అ	1.3100	కొనుగోలు	పట్టా	
వార్షిక విస్తీర్ణం		272.1100			





భారత ప్రభుత్వం
భారత ఏకైక గుర్తింపు ప్రాధికార సంస్థ
భారత ప్రభుత్వం
భారత ఏకైక గుర్తింపు ప్రాధికార సంస్థ
భారత ప్రభుత్వం
భారత ఏకైక గుర్తింపు ప్రాధికార సంస్థ

9637 6992 3035

నా ఆధార్, నా గుర్తింపు

భారత ప్రభుత్వం
Government of India
భారత ప్రభుత్వం
Government of India
భారత ప్రభుత్వం
Government of India

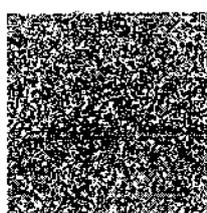
9637 6992 3035

K33

భారత ఏకైక గుర్తింపు ప్రాధికార సంస్థ
Unique Identification Authority of India

వివరణ: S/O వీరన్న, హనుమం 4-90, హనుమన్ వాడ, ధన్వదా(మ), మహబూబ్ నగర్ జిల్లా, ఆంధ్ర ప్రదేశ్ - 508351

Address: S/O Veeranna, H NO 4-90, HANUMAN WADA, DHANWADA MANDAL, Markal, Mahabubnagar, Andhra Pradesh - 508351



8114 2827 7692
VID : 9149 5083 2808 8818

1947 | help@uidai.gov.in | www.uidai.gov.in

భారత ప్రభుత్వం
Government of India

బి చంద్రశేఖర్
B Chandrashekar
పుట్టిన తేదీ/DOB: 09/02/1992
పురుషుడు MALE



Download Date: 07/08/2020

Issue Date: 05/08/2020

8114 2827 7692
VID : 9149 5083 2808 8818

నా ఆధార్, నా గుర్తింపు



Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal

NALA Order

Proceedings of the Competent Authority & Tahsildar Marikal Mandal Narayanpet District

Present: GUBBA NAGALAXMI

Dated: 20/02/2021

Proedgs. No. 2100177397

Sub: NALA Order

Ref:

Order:

Sri సాయిధరణి స్వాంత్ ఐరన్ ప్రైవేట్ లిమిటెడ్స్ పూర్వజా S/o సాయిధరణి స్వాంత్ ఐరన్ ప్రైవేట్ లిమిటెడ్స్ పూర్వజా R/o Chittanur, Marikal, Narayanpet has applied for conversion of agriculture land situated in Sy.No 333/అ, 331/అ, 327/అ, 317/అ, 313/అ, 312/అ/2, 312/అ/1, 311/అ/1 extent 47.0100 of Chittanur Village, Marikal Mandal, Narayanpet District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
 - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
 - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
 - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals Or others, collectively or severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.

G. Nagale 20/02/21

Tahsildar & Jt. Sub Registrar Office, Marikal

To

Sri సాయిధరణి స్వాంత్ ఐరన్ ప్రైవేట్ లిమిటెడ్స్ పూర్వజా

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Remarks
1	Chittanur , Marikal & Narayanpet	311/ea1	8.3200	8.3200	
2	Chittanur , Marikal & Narayanpet	312/ea/1	0.0400	0.0400	
3	Chittanur , Marikal & Narayanpet	312/ea/2	10.0300	10.0300	
4	Chittanur , Marikal & Narayanpet	313/ea	14.3600	14.3600	
5	Chittanur , Marikal & Narayanpet	317/ea/ea	1.2500	1.2500	
6	Chittanur , Marikal & Narayanpet	327/ea	8.3900	8.3900	
7	Chittanur , Marikal & Narayanpet	331/ea	0.3100	0.3100	
8	Chittanur , Marikal & Narayanpet	333/ea	1.3100	1.3100	

PPB of Pattadar before Transaction

S. No.	S. No./No.	Extent (Ac. Gts)	Acquired type
1	155/A/2	0.0100	కొనుగోలు
2	293/బ/1	0.2700	కొనుగోలు
3	311/బ1	0.3200	కొనుగోలు
4	312/బ1	0.0400	కొనుగోలు
5	312/బ2	10.0300	కొనుగోలు
6	313/బ	14.3600	కొనుగోలు
7	317/బ	1.2500	కొనుగోలు
8	321/బ1	18.2600	కొనుగోలు
9	322/బ1	5.2200	కొనుగోలు
10	322/బ	4.1000	కొనుగోలు
11	325/బ1	10.2900	కొనుగోలు
12	325/బ1	10.1800	కొనుగోలు
13	327/బ	6.3900	కొనుగోలు
14	331/బ	0.3100	కొనుగోలు
15	333/బ	1.3100	కొనుగోలు

PPB of Pattadar after Transaction

S. No.	S. No./No.	Extent (Ac. Gts)	Acquired type
1	155/A/2	0.0100	కొనుగోలు
2	293/బ/1	0.2700	కొనుగోలు
3	321/బ1	18.2600	కొనుగోలు
4	322/బ1	5.2200	కొనుగోలు
5	322/బ	4.1000	కొనుగోలు
6	325/బ1	10.2900	కొనుగోలు
7	326/బ1	10.1800	కొనుగోలు

G. Nagala
20/02/21

Tahsildar & Jt. Sub Registrar Office,

Merikal



**Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal**

Type of transaction : NALA			
PPB No.	T01190130870		
District	Narayanpet	Mandal	Marikal
Village	Chittanur	Khata No.	977
Sl. No.	Plot No.	Area (Sq. Ft.)	Area (Sq. Mts.)
1	311/అ1	8.3200	
2	312/అ/1	0.0400	
3	312/అ/2	10.0300	
4	313/అ	14.3600	
5	317/అ/అ	1.2500	
6	327/అ	8.3900	
7	331/అ	0.3100	
8	333/అ	1.3100	
PPB No.	T01190130870		
Name	సాయిధరణి స్వాంత్ చిరన్ ప్రవీన్ తిరువిదీపి సైద్రాజు	Aadhaar Number	xxxxxxxx2518
Address	వారయల ఏట్, వారయల ఏట్, మణికోట్, చిత్తనూరు	Father's / Husband's Name	సాయిధరణి స్వాంత్ చిరన్ ప్రవీన్ తిరువిదీపి సైద్రాజు



తెలంగాణ ప్రభుత్వం
తహశీల్దార్ & జాయింట్ సబ్ రిజిస్ట్రార్ కార్యాలయం, Marikal

లాంటి రకం: NALA

పేద నెంబి

T01190130870

జిల్లా

Narayanpet

మండలం

Marikal

గ్రామం

Chittanur

ఖాతా నెంబి

977

సంఖ్య	వివరాలు	విస్తీర్ణం
1	311/అ1	8.3200
2	312/అ1	0.0400
3	312/అ2	10.0300
4	313/అ	14.3600
5	317/అ	1.2500
6	327/అ	8.3900
7	331/అ	0.3100
8	333/అ	1.3100

పేద నెంబి

T01190130870

పేరు

సాయిధరణి స్వాంత్ ఐదన్ ప్రైవేట్ లిమిటెడ్స్ హైద్రాబాద్

ఆధార్ నెంబి

xxxxxxxx2518

చిరునామా

నారాయణ పేట్, నారాయణ పేట్, మణికల్, చిత్తనూరు

తండ్రి / భర్త పేరు

సాయిధరణి స్వాంత్ ఐదన్ ప్రైవేట్ లిమిటెడ్స్ హైద్రాబాద్



Government of Telangana
Tahsildar & Jt. Sub Registrar , Marikal,Narayanpet

eChallan

Challan No. NPM2100025146

Remitter Details

Name సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబా
Address చిత్తనూరు, మరికల్, నారయణ పేట్, నారయణ పేట్
Aadhaar No. *****2518
Mobile No.

Details of the Amounts Remitted (in INR)

NALA Charges 112815.00
Total Amount 112815.00
In Words ONE LAKH TWELVE THOUSAND EIGHT HUNDREDFIFTEEN Rupees Only

Pastor Details

Aadhaar No. *****2518
Khata No. 977
Passbook No. T01190130870
Name సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబా
Address చిత్తనూరు, మరికల్, నారయణ పేట్, నారయణ పేట్

Document Information

Property Details as per Dharani, Mandal & District	Marikal,Narayanpet
Transaction Type	NALA

G. Nagale
Tahsildar & Jt. Sub Registrar,
Marikal,Narayanpet



Government of Telangana
Tahsildar & Jt. Sub Registrar , Marikal , Narayanpet

Transaction Summary

Application No. : 2100177397

Pattadar Details

PPB No. T01190130870
Aadhaar Number *****2519
Name సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబాద్
Relation Name సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబాద్
Social Status జనరల్
Address చిత్తనూరు, మరకల్, నారయణ పేట్, నారయణ పేట్

Details of Land Converted

Type of Transaction : NALA

District: Narayanpet Mandal: Marikal Village: Chittanur Khata No.: 977

S.No	Name	Survey/Sub-Division No.	Total Extent (Ac. Gts.)	Extent Converted (Ac. Gts.)
1	సాయిధరణి స్పాంజ్ ఐరన్ ప్రైవేట్ లిమిటెడ్ హైద్రాబాద్	311/అ1, 312/అ1, 312/అ2, 313/అ, 317/అ/అ, 327/అ, 331/అ, 333/అ	8.3200, 0.0400, 10.0300, 14.3600, 1.2500, 8.3900, 0.3100, 1.3100	8.3200, 0.0400, 10.0300, 14.3600, 1.2500, 8.3900, 0.3100, 1.3100
Total				47.0100

Payment Details

Charge Type	Amount in INR
NALA Charges	112815.00
Total	112815.00/-

Payment of Rs. 112815.00/- is made through e-challan No : NPM2100025146 dated 19-FEB-2021.

G. Nagal
Tahsildar & Jt. Sub Registrar ,
Marikal , Narayanpet



Government of Telangana
Tahsildar & Jt. Sub Registrar Office, Marikal, Narayanpet

Undertaking to be filed by Pattadar

I do hereby solemnly affirm and state as follows:

I intend to convert following land(s) from Agriculture to Non Agricultural use:

Village: Chittanur

Survey Number and Sub Division No.	Extent for Conversion (Ac. Gts.)
311/ea1	8.3200
312/ea/2	10.0300
312/ea/1	0.0400
313/ea	14.3600
317/ea/ea	1.2500
327/ea	8.3900
331/ea	0.3100
333/ea	1.3100
Total	47.0100

1. The said property is not Forest, Endowment, Wakf or Government property. The transfer of the property is not prohibited under Section 22A of Registration Act, 1908.

2. There is no court order or injunction restraining to mortgage of the said land.

3. The proposed property mortgage is not in contravention of the following laws:

- The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973.
- The Telangana Scheduled Area Land Transfer Regulation, 1970.

4. That the land is not in FTL.

5. Will not take any measures that affects water courses, FTL of tanks, or deviate from zonal regulations.

6. Will not claim title based on conversion proceedings.

7. The Land is not under litigation/dispute.

8. I am aware that there is some discrepancy in area of sub-divisions of 311/ea1, 312/ea/2, 312/ea/1, 313/ea, 317/ea/ea, 327/ea, 331/ea, 333/ea survey number. I have satisfied myself about the area as per ground position.

Declaration

I have carefully read and understood / clearly been made aware of the above contents and. I declare that the particulars furnished above are true. I will be liable for criminal and civil action. if it is proved otherwise at any point of time.

Place Chittanur

Name

నాయిధరణి స్వాంత్ బరన్ ఫివేట్
లిమిటెడ్ ప్రాధాన

Date 19/02/2021

S/O సాయిధరణి స్పాంజ్ ఇరన్ ప్రైవేట్
లిమిటెడ్ హైదరాబాద్
R/o Village Chittanur
Mandal Marikal
PPB No. T01190130870

For SAI DHARANI SPONGE IRON PVT. LTD.



S.V. Lakshmi Narayana
Managing Director

తెలంగాణ ప్రభుత్వము
పట్టాదారు పాసు పుస్తకం
భూమి యాజమాన్య హక్కు పత్రం

జిల్లా : నారయణ పేట్
మండలం : మురికల్
ఎస్ టుక్ నెంబర్ : T01190130870

డివిజన్ : నారయణ పేట్
గ్రామం : చిత్తనూరు



ఖాతా నెంబర్ : 977

1. పట్టాదారు పేరు ఇంటిపేరు : సాయిధరణి స్వాంట్ ఐరన్ ప్రైవేట్ లిమిటెడ్ సైబరాబాద్
2. తండ్రి/భర్త పేరు : సాయిధరణి స్వాంట్ ఐరన్ ప్రైవేట్ లిమిటెడ్ సైబరాబాద్
3. స్త్రీ/పురుషుడు : పురుషుడు
4. చిరునామ : చిత్తనూరు, మురికల్, నారయణ పేట్
5. కులము : జనరల్
6. ఆధార్ సంఖ్య : *****2518
7. పట్టాదారు సంతకం ఎడమ / కుడి చేతి చేతిముద్ర

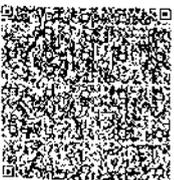

తహశీల్దార్ సంతకం

తెలంగాణ ప్రభుత్వము

బిల్లు : వారయణ పేట్ డివిజన్ నారయణ పేట్
 మండలం : మరకల్ గ్రామం : విత్తనూరు

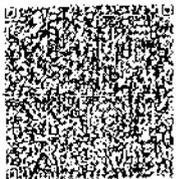
వ్యవసాయ భూమి వివరములు తేదీ : 19-02-2020

క్ర సం	సర్వే నెంబర్/ పబ్ డివిజన్ నెంబర్	విస్తీర్ణము ఎగ్జెంట్	భూమి పొందిన వర్గం	లెక్కలు	అధికారి సంతకం
1	155/అ/2	0.0100	కొనుగోలు	పట్టా	
2	278/అ	6.0000	కొనుగోలు	పట్టా	
3	289/అ/1	1.2700	కొనుగోలు	పట్టా	
4	290/అ	11.0000	కొనుగోలు	పట్టా	
5	290/అ	6.1800	కొనుగోలు	పట్టా	
6	291/అ	1.1000	కొనుగోలు	పట్టా	
7	293/అ	5.0200	కొనుగోలు	పట్టా	
8	293/అ	5.3000	కొనుగోలు	పట్టా	
9	294/అ	9.3800	కొనుగోలు	పట్టా	
10	295/అ	7.2200	కొనుగోలు	పట్టా	
11	297/అ/2	2.0600	కొనుగోలు	పట్టా	
12	297/అ/1	6.1300	కొనుగోలు	పట్టా	
13	298/అ	18.2900	కొనుగోలు	పట్టా	
14	299/అ/2	0.0800	కొనుగోలు	పట్టా	
15	299/అ/1	4.0000	కొనుగోలు	పట్టా	
16	299/అ/2	0.3800	కొనుగోలు	పట్టా	
17	301/అ	10.3900	కొనుగోలు	పట్టా	



18	301/బ	1.0400	కొనుగోలు	పట్టా	జి/బ
19	304/బ	4.0300	కొనుగోలు	పట్టా	జి/బ
20	304/ఈడ	2.0900	కొనుగోలు	పట్టా	జి/బ
21	305/బ	4.1000	కొనుగోలు	పట్టా	జి/బ
22	305/ఈ	3.2800	కొనుగోలు	పట్టా	జి/బ
23	305/అ	1.2100	కొనుగోలు	పట్టా	జి/బ
24	305/అ	5.0800	కొనుగోలు	పట్టా	జి/బ
25	306/అ	5.2400	కొనుగోలు	పట్టా	జి/బ
26	306/అ	5.2400	కొనుగోలు	పట్టా	జి/బ
27	307/అ	9.1700	కొనుగోలు	పట్టా	జి/బ
28	308/అ/1	2.1700	కొనుగోలు	పట్టా	జి/బ
29	308/అ/2	10.0200	కొనుగోలు	పట్టా	జి/బ
30	309/బ	4.2000	కొనుగోలు	పట్టా	జి/బ
31	309/అ1	8.0900	కొనుగోలు	పట్టా	జి/బ
32	310/డ	1.2800	కొనుగోలు	పట్టా	జి/బ
33	310/అ	8.0000	కొనుగోలు	పట్టా	జి/బ
34	311/అ1	8.3200	కొనుగోలు	పట్టా	జి/బ
35	312/అ/1	0.0400	కొనుగోలు	పట్టా	జి/బ
36	312/అ/2	10.0300	కొనుగోలు	పట్టా	జి/బ
37	313/అ	14.3600	కొనుగోలు	పట్టా	జి/బ

38	317/అ	1.2500	కొనుగోలు	పట్టా	
39	321/అ1	18.2600	కొనుగోలు	పట్టా	
40	322/అ1	5.2200	కొనుగోలు	పట్టా	
41	322/అ	4.1000	కొనుగోలు	పట్టా	
42	325/అ1	10.2900	కొనుగోలు	పట్టా	
43	326/అ1	10.1800	కొనుగోలు	పట్టా	
44	327/అ	8.3900	కొనుగోలు	పట్టా	
45	331/అ	0.3100	కొనుగోలు	పట్టా	
46	333/అ	1.3100	కొనుగోలు	పట్టా	
పూర్తి విస్తరం		272.1100			





భారత ఏకీకృత గుర్తింపు ప్రాధికార సంస్థ
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

చిరునామా: 500 వ జనార్ధన్ రావు నా
నా 5-91 నర్ సైక్ నగర బ ద ల
జీడిమెట్ల, మచిలీపట్నం, రంగారెడ్డి,
ఆంధ్ర ప్రదేశ్, 500055

Address: S/O Ch Jenardhana
Rao, H No 5-93 S R Nakh Nagar I
D A Jeedimetla, Outubusapur,
Rangareddi, Andhra Pradesh,
500055

1947
1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

పి.సి. నెట్ నెం. 1947,
రంగారెడ్డి-500051

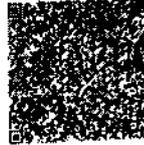


భారత ప్రభుత్వం
GOVERNMENT OF INDIA



సున్నవల్లి వెంకట లక్ష్మీ నారాయణ
Sunkevalli Venkata Lakshmi Narayana

పుట్టిన సంవత్సరం/Year of Birth - 1969
పురుషుడు / Male



3654 6143 2518

అధికారి - సామాన్యని హక్కు

భారత ప్రభుత్వం
 Unique Identification Authority of India



వివరాలు:
 పేరు: S/O Veeranna
 పతనం: H NO 4-90, HANUMAN WADA, DHANWADA MANDAL, Merikal, Mahbubnagar, Andhra Pradesh - 509351

9637 6992 3035

నా ఆధార్, నా గుర్తింపు

భారత ప్రభుత్వం
 Government of India

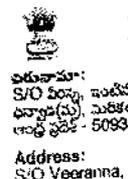


వివరాలు:
 పేరు: B Chandrashekar
 పుట్టిన తేదీ: DOB: 09/02/1992
 ప్రభుత్వం: MALE

9637 6992 3035

నా ఆధార్, నా గుర్తింపు

భారత ప్రభుత్వ ప్రాధికార సంస్థ
 Unique Identification Authority of India



వివరాలు:
 S/O Veeranna, పతనం 4-90, హనుమన్ వాడ,
 ధాన్వాడ(మ), మెరికల్, మహబూబ్ నగర్ జిల్లా,
 ఆంధ్ర ప్రదేశ్ - 509351

Address:
 S/O Veeranna, H NO 4-90, HANUMAN
 WADA, DHANWADA MANDAL, Merikal,
 Mahbubnagar,
 Andhra Pradesh - 509351

8114 2827 7692
 VID : 9149 5083 2808 8818

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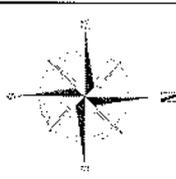
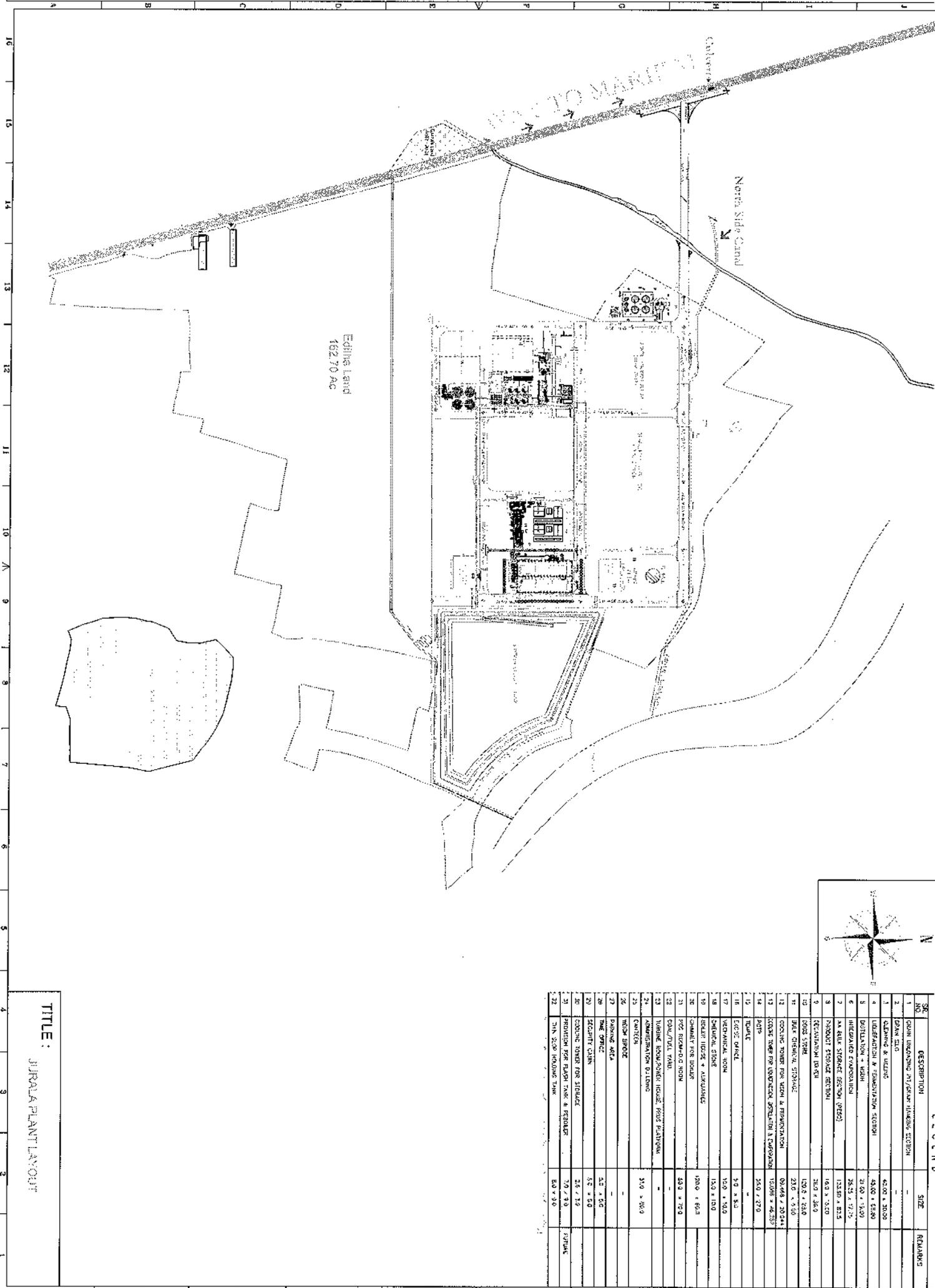
భారత ప్రభుత్వం
 Government of India



వివరాలు:
 పేరు: B Chandrashekar
 పుట్టిన తేదీ: DOB: 09/02/1992
 ప్రభుత్వం: MALE

8114 2827 7692
 VID : 9149 5083 2808 8818

నా ఆధార్, నా గుర్తింపు



NO.	DESCRIPTION	SIZE	REMARKS
1	GRAIN UNLOADING AND/OR HARVEST SECTION	-	
2	GRAIN SILEO	-	
3	SEPARATOR & WEIGH	40.00 x 30.00	
4	LIBERATION & SEPARATION SECTION	40.00 x 60.00	
5	DISTILLATION & WASH	20.00 x 50.00	
6	INTERMEDIATE EVAPORATOR	28.50 x 27.25	
7	ANALYSE STORAGE SECTION (PHEO)	12.50 x 22.5	
8	PRODUCT STORAGE SECTION	18.0 x 25.0	
9	REGULATOR BLDG	28.0 x 35.0	
10	WATER STORAGE	12.00 x 23.0	
11	WATER STORAGE	23.0 x 35.0	
12	COCKING TOWER FOR WASH & REFINEMENT	09.40 x 20.04	
13	COCKING TOWER FOR UNLOADING, SEPARATION & REFINEMENT	10.00 x 46.33	
14	PIPE	54.0 x 27.0	
15	TRUCK	-	
16	EDGE OF DRAIN	5.0 x 8.0	
17	MECHANICAL ROOM	15.0 x 30.0	
18	STRUCTURAL STORE	13.0 x 10.0	
19	STEELER HOUSE & ALUMINUM	18.0 x 18.0	
20	CONCRETE FOR BLDG	48.0 x 17.0	
21	PROD. ROOM - 1000	-	
22	CONCRETE FOR WASH TANK & REFINER	-	
23	CONCRETE FOR WASH TANK & REFINER	-	
24	CONCRETE FOR WASH TANK & REFINER	-	
25	CONCRETE FOR WASH TANK & REFINER	-	
26	WASH BLDG	-	
27	PAVING AREA	-	
28	WASH OFFICE	5.0 x 5.0	
29	SECURITY CORN	5.0 x 5.0	
30	SECURITY CORN	5.0 x 5.0	
31	SECURITY CORN FOR STORAGE	7.0 x 7.0	
32	SECURITY CORN FOR WASH TANK & REFINER	7.0 x 7.0	
33	SECURITY CORN FOR WASH TANK & REFINER	8.0 x 9.0	

TITLE: JIRALA PLANT LAYOUT